

Minutes of the Meeting No. 18/15 scheduled on 11.3.2015 (actually held on 9.4.2015) under the Chairmanship of Shri Ajay Kumar Srivastava, Jt. DGFT

The following Members of the Committee were present in the meeting:-

1. Shri Nand Lal, Sr. Development Officer, Department of Industrial Policy and Promotion, Udyog Bhawan, New Delhi
2. Shri O.P. Sharma, Addl. IA, Deptt. Of C&PC(Chem Div), Shastri Bhavan, New Delhi
3. Shri K.C. Meena, Dy.DGFT, DGFT, Udyog Bhavan, New Delhi.

The Committee first considered minutes of the NC Meeting No.17 /15 for confirmation and confirmed and adopted the same without any change.

Case No M-189 NC No.18/15 Dated 11.3.2015 (held on 9.4.2015)	M/ s Hitachi KK Manufacturing Co. Kolkata F.No.01/83/50/171/AM09/DES-IV RLA F.No. 02/24/40/311/AM08 Lic.No.0210109810 dated 04.03.2008
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The Committee considered the case as per agenda. Committee decided to defer for consideration of the case for four weeks to enable TA to examine the case. The case is re-listed for 29-4-2015.

Case No M-190 NC No.18/15 Dated 11.3.2015 (held on 9.4.2015)	M/ s Croda India Co. (P) Ltd, F.No.01/83/50/149/AM15/DES-IV RLA F.No. 03/94/040/01061/AM14 Lic.No.0310771920 dated 25.02.2014
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The Committee considered the case as per agenda. Committee decided to defer consideration of the case for four weeks. The case is re-listed for 29-4-2015.

Case No M-191 NC No.18/15 Dated 11.3.2015 (held on 9.4.2015)	M/ s Jay Chemicals Inds. Ltd, F.No.01/83/50/129/AM14/DES-IV RLA F.No. 08/24/040/00473/AM13 Lic.No.0810120091 dated 8.04.2013
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The Committee considered the case as per agenda. Committee decided to defer consideration of the case for four weeks. The case is re-listed for 29-4-2015.


अजय श्रीवास्तव AJAY SRIVASTAVA
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Case No M-192 NC No.18/15 Dated 11.3.2015 (held on 9.4.2015)	M/ s Indofil Industries Ltd, Mumbai F.No.01/83/50/1682/AM08/DES-IV RLA F.No. 03/94/040/00892/AM08/ Lic.No.0310452615 dated 04.12.2007
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The Committee considered the case as per agenda. Committee decided to defer for consideration of the case for four weeks to enable TA to examine the case. The case is re-listed for 29-4-2015.

Case No M-193 NC No.18/15 Dated 11.3.2015 (held on 9.4.2015)	M/ s Satyam Polyplast, Jaipur F.No.01/83/50/858/AM12/DES-IV RLA F.No. 13/24/40/30/AM12 Lic.No.1310037743 dated 28.11.2011
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The Committee considered the case as per agenda and Committee noted that reply from firm has been received and sent to Deptt. Of PC Div. on 12/1/2015. The case is re-listed for 29.4.2015.

Case No M-194 NC No.18/15 Dated 11.3.2015 (held on 9.4.2015)	M/ s Himadri Chemicals & Industries Ltd, F.No.01/85/50/205/AM09/DES-IV RLA F.No. 02/24/040/00209/AM09 Lic.No.0210120639 dated 4.12.2008
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The Committee considered the case as per agenda. Committee decided to defer consideration of the case for four weeks for want of comments from DC(MSME). The case is re-listed for 29-4-2015.

Case No M-195 NC No.18/15 Dated 11.3.2015 (held on 9.4.2015)	M/ s Himadri Chemicals & Industries Ltd, F.No.01/83/50/970/AM12/DES-IV RLA F.No. 02/24/040/00226/AM12 Lic.No.0210174637 dated 28.02.2012
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The Committee considered the case as per agenda. Committee decided to defer consideration of the case for four weeks. The case is re-listed for 29-4-2015.

Case No M-196 NC No.18/15 Dated 11.3.2015 (held on 9.4.2015)	M/ s Himadri Chemicals & Industries Ltd, F.No.01/83/50/314/AM13/DES-IV RLA F.No. 02/24/040/0061/AM13 Lic.No.0210179269 dated 3.07.2012
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The Committee considered the case as per agenda. Committee decided to defer for consideration of the case for four weeks. The case is re-listed for 29-4-2015.

Case No M-197 NC No.18/15 Dated 11.3.2015 (held on 9.4.2015)	M/ s United Phosphorous Ltd, Mumbai F.No.01/83/162/242/AM13/DES-IV
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The Committee considered the case as per agenda. Committee decided to defer for consideration of the case for four weeks to enable TA to examine the case. The case is re-listed for 29-4-2015.

Case No M-198 NC No.18/15 Dated 11.3.2015 (held on 9.4.2015)	M/ s Dhupar Chemicals (P) Ltd, F.No.01/83/50/859/AM12/DES-IV RLA F.No. 06/24/040/00047/AM12 Lic.No.0610024868 dated 2.2.2011
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The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. The case is re-listed for 29.4.2015.

Case No M-199 NC No.18/15 Dated 11.3.2015 (held on 9.4.2015)	M/s Makwell Plasticizers (P) Ltd, 1) F.No.01/83/50/114/AM13 RLA F.No.03/95/40/1094/AM12 Lic.No. 0310689296 Dated 2.4.2012 2) F.No.01/83/50/200/AM12 RLA F.No.03/95/40/817/AM Lic. No.0310627594 dated 21.4.2011
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Committee considered the case as per Agenda. Committee decided to defer the case, to re-examine the matter by C&PC (Chemicals). Case deferred for four weeks and re-listed for 29.4.2014.

Case No M-200 NC No.18/15 Dated 11.3.2015 (held on 9.4.2015)	M/ s ADI Finechem Ltd, Ahmedabad F.No.01/82/50/146/AM09/DES-IV RLA F.No. 08/24/040/149/AM08/ Lic.No.0810067303 dated 21.09.2007
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The Committee considered the case as per agenda and Committee decided to defer the case for want of comments of Deptt. of C&PC (Chem. Div.) . The case is re-listed for 29-4-2015.

Case No M-201 NC No.18/15 Dated 11.3.2015 (held on 9.4.2015)	M/ s Servo Plastichem (P) Ltd, F.No.01/83/50/562/AM11/DES-IV RA F.No. 02/24/040/0125/AM11 Lic. No. 0210149640 dated 26/10/2010
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The Committee considered the case as per agenda. The Committee decided to defer the case stating that the composition has to be indicated in the shipping bill as the firm has indicated the same in their application. The case is re-listed for 29.4.2015.

Case No M-202 NC No.18/15 Dated 11.3.2015 (held on 9.4.2015)	M/ s Chemocid Impex Pvt. Limited F.No. 01/83/50/735/AM12/DES-IV RLA No. 03/94/40/656/AM12 License No. 0310662542 dated 31.10.2011
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Committee considered the case as per agenda and decided to defer the case for four weeks for re-examination of case by TA, C&PC (Chemicals). Re-listed for 29.4.2015

Case No M-203 NC No.18/15 Dated 11.3.2015 (held on 9.4.2015)	M/s Baroda Textile Effects Pvt. Limited, Baroda F.No. 01/83/50/764/AM12/DES-IV/Pt. RLA 34//24/040/202/AM12 Lic No. 3410032681 dated 22.12.2011
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Committee considered the case as per Agenda. Committee decided to defer the case, to re-examine the matter by C&PC (Chemicals). Case deferred for four weeks and re-listed for 29.4.2015.

Case No M-204 NC No.18/15 Dated 11.3.2015 (held on 9.4.2015)	M/s Classic Marble Co. (P) Ltd, 1) F.No.01/83/50/324/AM10/DES-IV RLA F.No.03/94/40/323/AM10 Lic.No. 0310529907 Dated 21.7.2009 2) F.No.01/83/50/1316/AM09/DES-IV RLA F.No.03/94/40/1029/AM09 Lic. No.0310508020 dated 18.2.2009
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In this case the Norms Committee approved the following Norms in its 1) M.No.25/83 dated 16.9.2009 and 2) M.No.4/83 dated 22.4.2009.

Export Item	Qty.	Import Item	Qty.
Polished/unpolished Agglomerated Marble Slab & Tiles (Containing 6.4% of Polyester Resin)	1 MT	1. Rough Marble aggregate stones/broken stones of irregular sizes, uneven shapes & various colours arising out of Mining waste in lumps and/or Pebbles and/ or Powder form, Calcium Carbonate Powder, Limestone powder	1.29 MT

		Uncoated Subject to condition that no stone size shall exceed 0.99 cubic meter	
		2. Unsaturated polyester Resin	0.088 MT
		3. Pigments	Upto 2% of FOB
		4. Catalysts	Upto 2% of FOB
		5. Hardener	Upto 2% of FOB
		6. Epoxy Resin (for resin coated/filled marble slabs only)	Upto 3% of FOB

TA, DIPP vide their letter No. 7/161/2014-TSW/60 dated 9.3.2015, has stated that the firm has made import and export of the item as per the advance authorization issued to them but while redemption RLA, Mumbai has issued a letter to the firm saying that since the content of Polyester Resin has not been mentioned export description in the shipping bill which was incorporated by Norms Committee therefore submits a test report of customs as documentary evidence.

While exporting the material customs has not taken the sample and enclosed a ALC circular No.3 dated 5/9/2001 which states as under:-

"Where customs laboratory report of the product exported are not available, the cases can be closed based on the declaration given in the shipping documents/shipping bills of the exempted materials with quantities used for the manufacture of the product exported as the customs are expected to check/verify the correctness of the declaration given by the exporters in the shipping documents/shipping bills".

The shipping bills enclosed by the firm shows the following quantity of agglomerated marble slab/tiles and polyester resin:

- Export quantity of Polished/unpolished : 1.498 MT
Agglomerated marble slab and tiles
- Polyester Resin : 0.140 MT
- % of Polyester Resin in export item : 9.3%

The polyester content in export item agglomerated marble slab and tiles in shipping bill is more than 6.4%, therefore, Committee agree with the export description indicated in the shipping however RLA concerned may be advised to check the quantity of Polyester Resin in Shipping Bill accordingly for whole quantity of export.

Case No M-205 NC No.18/15 Dated 11.3.2015 (held on 9.4.2015)	M/ s Vivimed Labs ltd, Hyderabad F.No.01/83/50/602/AM10/DES-IV RLA F.No.09/24/40/16/AM10 Lic. No.0910037790 dated 28.4.2009
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The Committee considered the case as per agenda. Committee decided to defer for consideration of the case for four weeks to enable TA to examine the case. The case is re-listed for 29-4-2015.

Case No M-206 NC No.18/15 Dated 11.3.2015 (held on 9.4.2015)	M/ s Shital Ind. (P) Ltd, Ahmedabad F.No.01/83/50/16/AM13/DES-IV RLA F.No.08/24/40/278/AM12 Lic. No.0810109420 dated 6.3.2013
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The Committee considered the case as per agenda. Based on the written recommendation of Deptt. Of C&PC(Chem Div) vide their U.O.No. 14011/25/2011-Ch.II dated 24.3.2015, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Tin Stabilizer (SHITA STAB 777)	1 Kg	1. 2-Ethyl Hexyl Thioglycolate (2-EHTG)	0.706 Kg
		2. Methyl Tin Chloride	0.707 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-207 NC No.18/15 Dated 11.3.2015 (held on 9.4.2015)	M/ s Alok Masterbatches Ltd, N. Delhi F.No.01/83/50/856/AM13/DES-IV RLA F.No.05/23/40/338/AM13 Lic. No.0510340624 dated 12.12.2012
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The Committee considered the case as per agenda. Committee decided to defer for consideration of the case for four weeks to enable TA, PC Division to examine the case. The case is re-listed for 29-4-2015.

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Case No M-208 NC No.18/15 Dated 11.3.2015 (held on 9.4.2015)	M/ s South India Bromine and Allied Chemicals (P) Ltd, F.No.01/83/50/117/AM12/DES-IV RLA F.No.35/24/40/4/AM12 Lic. No.3510033874 dated 13.5.2011
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The Committee considered the case as per agenda. Based on the written recommendation of Deptt. Of C&PC(Chem Div) vide their U.O.No.C.II- 14010/73/2014-Ch.II dated 4.2.2015, the Committee decided to approve the case subject to party may get *amended their previously issued advance authorisations by getting included the import item viz "Liquid Sodium Bromide Pale yellow 33% w/w concentration"*, as under :-

Export Item	Import Item (s) for which quantity sought to be revised	Quantity earlier recommended (kgs.)	Qty. Amended and approved (Kgs.)
Liquid Bromine	Liquid sodium bromide pale yellow liquid 33% w/w	1.11 Kgs	4.35

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-209 NC No.18/15 Dated 11.3.2015 (held on 9.4.2015)	M/ s Atul Ltd, Ahmedabad F.No.01/83/50/249/AM13/DES-IV RLA F.No.08/24/40/61/AM13 Lic. No.0810111959 dated 25.5.2012
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The Committee considered the case as per agenda. Committee decided to correct the unit of measurement (UOM) of export item without any other change in the decision taken by NC in its Meeting No. 36/83 dated 5.12.2012, as under:-

From	To
Polychloroprene Based Adhesive (Solid Content 21%+/-1%) – 1 Kg	Polychloroprene Based Adhesive (Solid Content 21%+/-1%) – 1 Litre

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-210 NC No.18/15 Dated 11.3.2015 (held on 9.4.2015)	M/ s Artek Surfin Chemicals Ltd, Mumbai F.No.01/83/50/523/AM12/DES-IV RLA F.No.03/94/40/476/AM12 Lic. No.0310657280 dated 30.9.2011
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The Committee considered the case as per agenda. Committee decided to defer for consideration of the case for four weeks to enable TA, Chem Division to examine the case. The case is re-listed for 29-4-2015.

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Case No M-211(A) NC No.18/15 Dated 11.3.2015 (held on 9.4.2015)	M/ s Kutch Chemicals Inds. Ltd, Baroda F.No.01/83/50/164/AM13/DES-IV RLA F.No.34/24/40/002/AM13 Lic. No.3410033781 dated 3.4.2012
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The Committee considered the case as per agenda. Based on the written recommendation of Deptt. Of C&PC(Chem Div) vide their U.O.No. 14010/17/2012-Ch.II dated 16.3.2015, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
CHLORINATED PARAFFIN (50%-55% Chlorine Content)	1 Kg	1. PARAFFIN (C8-C30) 2. Stabilizer (Epoxidised Soya bean Oil)	0.550 Kg 0.010 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-211(B) NC No.18/15 Dated 11.3.2015 (held on 9.4.2015)	M/ s Kutch Chemicals Inds. Ltd, Baroda F.No.01/83/50/612/AM12/DES-IV RLA F.No.34/24/40/142/AM12 Lic. No.3410031855 dated 11.10.2011
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The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem Div) vide their U.O.No. 14010/17/2012-Ch.II dated 16.3.2015, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
CHLORINATED PARAFFIN	1 Kg	1. PARAFFIN (C8-C30) 2. HDPE DRUMS	0.550 Kg As per packing policy

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No M-212 NC No.18/15 Dated 11.3.2015 (held on 9.4.2015)	M/ s Mastural (P) Ltd, Bangalore F.No.01/83/50/217/AM13/DES-IV RLA F.No.07/24/40/68/AM13 Lic. No.0710088423 dated 24.5.2012
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The Committee considered the case as per agenda. Based on the written recommendation of DIPP vide their Letter No. 7/179/2014-TSW dated 23.3.2015, the Committee decided to approve the case as under :-

Export Item : Fibre Glass Filter Bags

Quantity : 2016 Nos (net weight of imported items in export product 4867.20 kg)

Import Item

S.No.	Import Description	Quantity Recommended
1.	Polytetra Fluro Ethylene Scrim (model ICU#105) 1440 Sq. Mtr.	Net +2% or applied quantity whichever is less
2.	Woven Glass Fabric (width – 1 Mtr.)	Net +2% or applied quantity whichever is less

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-213 (A) NC No.18/15 Dated 11.3.2015 (held on 9.4.2015)	M/ s Laffans Petrochemicals Ltd, Mumbai F.No.01/83/50/784/AM08/DES-IV RLA F.No.03/95/40/146/AM08 Lic. No.0310434639 dated 2.7.2007
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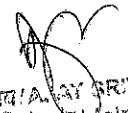
The Committee considered the case as per agenda. Based on the written recommendation of Deptt. Of C&PC (Chem Div) vide their U.O.No.14010/45/2013-Ch.II dated 11.3.2015, Committee decided to amend the description of export item for the purpose of regularization/EODC for the completion of the exports, without any other change in the decision taken by NC in its Meeting No. 36/83 dated 12.12.2007, as under:-

Export item

From	To
HDBF DOT 5.1 Heavy Duty Brake Fluid DOT 5.1 containing : Diethylene Glycol Mono Butyl Ether – 50% PEG 400-50%	DOT 5.1/Brake Fluid HDBF DOT 5.1

As the license had already expired, no further imports & export will be allowed under this license.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.


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Case No M-213 (B) NC No.18/15 Dated 11.3.2015 (held on 9.4.2015)	M/ s Laffans Petrochemicals Ltd, Mumbai F.No.01/83/50/785/AM08/DES-IV RLA F.No.03/95/40/112/AM08 Lic. No.0310434642 dated 2.7.2007
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The Committee considered the case as per agenda. Based on the written recommendation of Deptt. Of C&PC(Chem Div) vide their U.O.No.14010/45/2013-Ch.II dated 11.3.2015, Committee decided to correct the description of export item for the purpose of regularization/EODC for the completion of the exports, without any other change in the decision taken by NC in its Meeting No. 36/83 dated 12.12.2007, as under:-

Export item

From	To
DIGOL HB Brake Fluid containing ; Ethylene Glycol Mono Butyl Ether – 50% PEG 600-50%	DIGOL HB/Brake Fluid DO4 (DIGOL HB)

As the license had already expired, no further imports & export will be allowed under this license.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-214 (1) NC No.18/15 Dated 11.3.2015 (held on 9.4.2015)	M/ s Kandla Energy and Chemicals Ltd, N. Delhi F.No.01/83/50/223/AM14/DES-IV RLA F.No.05/23/40/33/AM14 Lic. No.0510353883 dated 13.5.2013
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The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(PC Div) vide their O.M.No.46011/30/2011-PC. II dated 2.12.2014, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Aromatic Solvent Naphtha Kesol - 200	1 MT	Heavy Aromatics	1.12 MT

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-214 (2) NC No.18/15 Dated 11.3.2015 (held on 9.4.2015)	M/ s Kandla Energy and Chemicals Ltd, N. Delhi F.No.01/83/162/372/AM15/DES-IV RLA F.No.05/23/40/109/AM14 Lic. No.0510358120 dated 26.6.2013
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The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(PC Div) vide their U.O.No.46011/30/2011-PC. II dated 2.12.2014, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Aromatic Solvent Naphtha Kesol - 200	1 MT	Heavy Aromatics	1.12 MT

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-214 (3) NC No.18/15 Dated 11.3.2015 (held on 9.4.2015)	M/ s Kandla Energy and Chemicals Ltd, N. Delhi F.No.01/83/162/373/AM15/DES-IV RLA F.No.05/23/40/96/AM14 Lic. No.0510357227 dated 17.6.2013
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The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(PC Div) vide their U.O.No.46011/30/2011-PC. II dated 2.12.2014, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Aromatic Solvent Naphtha Kesol - 100	1 MT	Heavy Aromatics	1.12 MT

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-214 (4) NC No.18/15 Dated 11.3.2015 (held on 9.4.2015)	M/ s Kandla Energy and Chemicals Ltd, N. Delhi F.No.01/83/162/374/AM15/DES-IV RLA F.No.05/23/40/298/AM14 Lic. No.0510368745 dated 18.10.2013
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The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(PC Div) vide their U.O.No.46011/30/2011-PC. II dated 2.12.2014, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Aromatic Solvent Naphtha Kesol - 250	1 MT	Heavy Aromatics	1.10 MT

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-214 (5) NC No.18/15	M/ s Kandla Energy and Chemicals Ltd, N. Delhi F.No.01/83/162/371/AM15/DES-IV
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Dated 11.3.2015 (held on 9.4.2015)	RLA F.No.05/23/40/33/AM13 Lic. No.0510325623 dated 23.5.2012
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The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(PC Div) vide their U.O.No.46011/30/2011-PC. II dated 2.12.2014, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Aromatic Solvent Naphtha Kesol - 175	1 MT	Heavy Aromatics	1.12 MT
Aromatic Solvent Naphtha Kesol - 250	1 MT	Heavy Aromatics	1.10 MT

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-215 NC No.18/15 Dated 11.3.2015 (held on 9.4.2015)	M/ s Montex Glass Fibre India (P) Ltd, F.No.01/83/50/817/AM12/DES-IV RLA F.No. 03/95/40/792/AM12 Lic. No.0310674274 dated 3.1.2012
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The Committee considered the case as per agenda and noted that the case was approved in its M.No.3/83 dated 18.4.2012 indicating the import item No.2 as Roving (Fibre Glass). Now, the firm has requested to amend the import item as Roving instead of Roving (Fibre Glass).

Based on the written recommendation of DIPP vide their Letter No.7/137/2014-TSW dated 21.1.2015, the Committee recommended that since the roving is general term can be used in other textile items also like Roving of Cotton yarn etc., therefore it is not possible to amend the import item as Roving, and however description may be amended to Glass Roving (as shown in bill of entry).

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
बाणिज्य विभाग / Deptt. of Commerce
नई दिल्ली / New Delhi

Case No M-216 NC No.18/15 Dated 11.3.2015 (held on 9.4.2015)	M/ s Kutch Chemicals inds. Ltd, 1) F.No.01/83/50/343/AM13/DES-IV RLA F.No.34/24/40/69/AM13 Lic. No.3410034402 dated 15.06.2012 2) F.No.01/83/50/471/AM13/DES-IV RLA F.No.34/24/40/107/AM13 Lic. No.3410034740 dated 26.07.2012 3) F.No.01/83/50/473/AM13/DES-IV RLA F.No.34/24/40/108/AM13 Lic. No.3410034741 dated 26.07.2012
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The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem Div) vide their U.O.No.14010/17/2012-Ch. II dated 18.03.2015, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
CHLORINATED PARAFFIN (51%-55% CHLORINE CONTENT)	1 Kg	1. Paraffin (C8-C30) 2. Stabilizer (Epoxidised Soya Bean Oil)	0.550 Kg 0.010 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.


ANIL SRIVASTAVA
संयुक्त महासिदेशक / Joint DGFT
विदेश व्यापार महासिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग / Dept. of Commerce
नई दिल्ली / New Delhi

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision

MEETING NUMBER : 18/83-ALC1/2014 MEETING DATE : 11.03.2015

Case No.:53/47/83-ALC1/2011	Party Name:GUJARAT NRE COKE LTD.	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status:Case Deferred
1 HQ File :01/83/050/00842/AM12/	RLA File :02/24/040/00175/AM12/	Lic.No/Date:0210172551 17.01.2012	Defer Date:29.04.2015
Decision : The Case defer for four weeks. Reminder to M/o Coal (Shri D.N. Prasad, Jt. Secretary) issued on 11.3.2014. DO reminder to Jt.Secretary (M/o Coal) issued on 18.6.2014. The case is re-listed for 29.4.2015.			

Case No.:15/1/83-ALC1/2012	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status:Case Deferred
2 HQ File :01/83/050/00973/AM12/	RLA File :05/23/040/00459/AM12/	Lic.No/Date:0510318043 16.02.2012	Defer Date:29.04.2015
Decision : The Comments considered the case as per agenda and observed that technical Comments were called for from M/o Mines but the same have not been received so far. DO letter dated 03.06.2014 from JDG to Jt. Secretary, M/O Mines to expedite the comments. The case is re-listed for 29.4.2015.			

Case No.:3/10/83-ALC1/2014	Party Name:MERINO PANEL PRODUCTS LTD.	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status:Case Deferred
3 HQ File :01/83/050/00233/AM15/	RLA File :02/21/040/00012/AM13/	Lic.No/Date:0210176701 19.04.2012	Defer Date:29.04.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 29.4.2015.			

Case No.:20/8/83-ALC1/2012	Party Name:PUNE METAGRAPH	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status:Case Deferred
4 HQ File :01/83/050/00157/AM13/	RLA File :31/83/040/00257/AM12/	Lic.No/Date:3110054198 11.05.2012	Defer Date:29.04.2015
Decision : The Committee considered this case as per agenda and decided to defer the case for four weeks for want of information from the firm to the D/L dated 12.11.2014 issued by DIPP. Reminder to be issued. The case is re-listed for 29.4.2015.			

5 Case No.:1/13/83-ALC1/2013	Party Name:SHYAM	Meet No/Date:18/83-	Status:Case
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	CHEMICALS PRIVATE LIMITED	ALC1/2014 11.03.2015	Deferred
HQ File :01/83/050/00163/AM14/	RLA File :03/95/040/00054/AM13/	Lic.No/Date:0310694693 15.05.2012	Defer Date:29.04.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para-4.7.4 of HBP(2009-14). Reminders were issued to RA, Mumbai on 17.4.2014 and 14.7.2014. The case is re-listed for 29.4.2015.			

Case No.:40/47/83-ALC1/2012	Party Name:HYDERABAD CHEMICALS LIMITED	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status:Case Deferred
HQ File :01/83/050/00874/AM13/	RLA File :09/24/040/00387/AM13/	Lic.No/Date:0910054301 09.11.2012	Defer Date:29.04.2015
Decision : Comments awaited from Deptt. of C&PC(Chem. Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 14.7.2014.. The case is re-listed for 29.4.2015.			

Case No.:36/5/83-ALC1/2013	Party Name:SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status:Case Deferred
HQ File :01/83/050/00044/AM14/	RLA File :31/83/040/00128/AM13/	Lic.No/Date:3110056284 20.11.2012	Defer Date:29.04.2015
Decision : Comments awaited from Deptt. of C&PC(Chem. Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 14.7.2014.. The case is re-listed for 29.4.2015.			

Case No.:4/51/83-ALC1/2012	Party Name:TCPL PACKAGING LIMITED	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status:Case Deferred
HQ File :01/83/050/00910/AM13/	RLA File :03/95/040/00797/AM13/	Lic.No/Date:0310719967 09.01.2013	Defer Date:29.04.2015
Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Letter issued on 22.1.2014 for Central Excise Data. Reminder to firm on 14.7.2014. The case is re-listed for 29.4.2015			

Case No.:3/52/83-ALC1/2012	Party Name:PROEC ENERGY LIMITED	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status:Case Deferred
HQ File :01/83/050/00922/AM13/	RLA File :05/24/040/00383/AM13/	Lic.No/Date:0510342979 10.01.2013	Defer Date:29.04.2015
Decision : D/L dated 28.2.2014 issued by Deptt. of C&PC(PC.Div). Reminder to firm was issued on 14.7.2014. The case is re-listed for 29.4.2015.			

Case No.:5/5/83-ALC1/2013	Party Name:SYNGENTA INDIA LIMITED	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status:Case Deferred
HQ File	RLA File	Lic.No/Date:3110057093	Defer

:01/83/050/00013/AM14/	:31/83/040/00163/AM13/	12.02.2013	Date:29.04.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem. Div) was asked to expedite their comments vide reminder dated 14.7.2014. The case is re-listed for 29.4.2015.			

Case No.: 47/52/83-ALC1/2012	Party Name:INDO COLCHEM LIMITED	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status: Case Deferred
HQ File :01/83/050/00966/AM13/	RLA File :08/24/040/00379/AM13/	Lic.No/Date:0810118389 14.02.2013	Defer Date:29.04.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem. Div) was asked to expedite their comments vide reminder dated 11.7.2014. The case is re-listed for 29.4.2015.			

Case No.: 61/5/83-ALC1/2013	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status: Case Deferred
HQ File :01/83/050/00069/AM14/	RLA File :08/24/040/00400/AM13/	Lic.No/Date:0810118473 18.02.2013	Defer Date:29.04.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem. Div) was asked to expedite their comments vide reminder dated 6.8.2014. The case is re-listed for 29.4.2015.			

Case No.: 33/5/83-ALC1/2013	Party Name:PANAMA PETROCHEM LTD.	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status: Case Deferred
HQ File :01/83/050/00041/AM14/	RLA File :03/95/040/00901/AM13/	Lic.No/Date:0310727299 07.03.2013	Defer Date:29.04.2015
Decision : Comments awaited from Deptt. of C&PC(PC Div). Deptt. of C&PC(PC Div) was asked to expedite their comments vide reminder 14.7.2014. The case is re-listed for 29.4.2015			

Case No.: 35/7/83-ALC1/2013	Party Name:BILAG INDUSTRIES PVT. LTD.,	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status: Case Deferred
HQ File :01/83/050/00136/AM14/	RLA File :03/94/040/00928/AM13/	Lic.No/Date:0310728672 19.03.2013	Defer Date:29.04.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem. Div) was asked to expedite their comments vide reminder 14.7.2014. The case is re-listed for 29.4.2015			

Case No.: 88/26/83-ALC1/2013	Party Name:ITC LIMITED	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status: Case Deferred
HQ File :01/83/050/00411/AM14/	RLA File :09/24/040/00540/AM13/	Lic.No/Date:0910055575 27.03.2013	Defer Date:29.04.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 47.4 of			

HBP (2009-2014). E-mail issued on 21.11.2013 following by reminder dated 21.1.2014. Another reminder to be issued. The case is re-listed for 29.4.2015.

16	Case No.:13/7/83-ALC1/2013	Party Name:BILAG INDUSTRIES PVT. LTD.,	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status:Case Deferred
	HQ File :01/83/050/00114/AM14/	RLA File :03/94/040/00935/AM13/	Lic.No/Date:0310730096 02.04.2013	Defer Date:29.04.2015
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 29.4.2015.			

17	Case No.: 14/7/83-ALC1/2013	Party Name:BILAG INDUSTRIES PVT. LTD.,	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status: Case Deferred
	HQ File :01/83/050/00115/AM14/	RLA File :03/94/040/00919/AM13/	Lic.No/Date:0310730086 02.04.2013	Defer Date:29.04.2015
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 29.4.2015.			

18	Case No.:15/7/83-ALC1/2013	Party Name:BILAG INDUSTRIES PVT. LTD.,	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status:Case Deferred
	HQ File :01/83/050/00116/AM14/	RLA File :03/94/040/00934/AM13/	Lic.No/Date:0310730093 02.04.2013	Defer Date:29.04.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 29.4.2015.				

Case No.:47/7/83-ALC1/2013	Party Name:CHEMCON SPECIALITY CHEMICALS P LTD	Meet No/Date:18/83- ALC1/2014 11.03.2015	Status:Case Deferred
19 HQ File :01/83/050/00148/AM14/	RLA File :34/24/040/00316/AM13/	Lic.No/Date:3410036586 05.04.2013	Defer Date:29.04.2015
Decision :Comments awaited from Deptt. of C&PC(Chem. Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 14.7.2014. The case is re-listed for 29.4.2015.			

Case No.:51/2/83-ALC1/2014	Party Name: HANJIN CHEMICAL INDIA PVT.LTD.	Meet No/Date: 18/83- ALC1/2014 11.03.2015	Status: Case Approved
HQ File :01/83/050/00976/AM14/	RLA File :05/23/040/00007/AM14/	Lic.No/Date: 0510351079 09.04.2013	Defer Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of DIPP vide their Letter No. 7/194/2014-TSW dated 26.3.2015, the Committee decided to approve the case as under :-

Export Item No.1 : Paint PC + GF Primer (Z) KS (consisting of Solid Resin 11.37%+-2%)

Quantity : 1 Kg

Import Item

S.No. of appl.	Import sought to be imported Duty Free	Quantity Recommended in Kg.
1.	Resin, PC + GF Primer (Z)	0.503
15.	Resin, Silveruxe Clear# 4000	0.203
37.	M.I.B.K. (Methyl Isobutyl Ketone)	0.213
38.	D.A.A. (Solvent, Diacetone Alcohol)	0.091

Export Item No.2 : Paint, Prana VM base 150-7 (KS-3) (consisting of Solid Resin 41.39%+-2%)

Quantity : 1 Kg

Import Item

S.No. of appl.	Import sought to be imported Duty Free	Quantity Recommended in Kg.
2.	Prana VM Base 150-7 (KS2) (Resin Base Coat, Solid resin 37+/-2%)	0.954
8.	US-100 (Resin) (Solid resin content 100+/-2%)	0.020
9.	UR-29, (Resin)(Solid resin content)100+/-2%)	0.041

Export Item No.3 : Paint, Prana VM Mid Primer (YD) (consisting of Solid Resin 9.043%+-2%)

Quantity : 1 Kg

Import Item

S.No. of appl.	Import sought to be imported Duty Free	Quantity Recommended in Kg.
3.	Resin , Prana VM Primer (Y-D)	1.005
37.	M.I.B.K. (Solvent, Methyl Isobutyl ketone)	0.010

Export Item No.4 : Paint, Uvilon Clear 7600 (KS-2) (Consisting of Solid Resin 48.26%+-2%)

Quantity : 1 Kg

Import Item

S.No. of appl.	Import sought to be imported Duty Free	Quantity Recommended in Kg.
5.	Uvilon Clear 7600 (KS-2) (Solid Resin 50%+-2%)	0.883
9.	Resin UR-29, (Solid Resin 100%)	0.041
20.	BYK-306 (Additives)	0.005
37.	M.I.B.K. (Solvent, Methyl Isobutyl ketone)	0.086

Export Item No.5 : Paint, VM Uvilon Matt 1600-3 (Consisting of Solid Resin 34.15%+-2% and Pigment 3.4% +0.5%)

Quantity : 1 Kg

Import Item

S.No. of appl.	Import sought to be imported Duty Free	Quantity Recommended in Kg.
6.	Resin HUR – 1603 (Solid Resin 52%+/-2%)	0.657
18.	HM-20W (Additives)	0.340
39.	N.B.A. (Solvent, N-Butyl Acetate)	0.018

Export Item No.6 : Paint, VM 1600-3 Uvilon Clear (Consisting of Solid Resin 48.65%+2%)

Quantity : 1 Kg

Import Item

S.No. of appl.	Import sought to be imported Duty Free	Quantity Recommended in Kg.
6.	HUR-1603(Resin) (Solid Resin 52%+/-2%)	0.650
7.	HUR-1604(Resin) (Solid Resin 40%+/-2%)	0.340
14.	PS-0818 (Resin) (Solid Resin 40%+/-2%)	0.025

Export Item No.7 : Paint, Uvilon Clear 6500-(M5) (Consisting of Solid Resin 59.4%+2%)

Quantity : 1 Kg

Import Item

S.No. of appl.	Import sought to be imported Duty Free	Quantity Recommended in Kg.
10.	Resin UR-330	0.117
11.	Resin US-1 22,	0.269
12.	Resin, 50% UR 354	0.315
19.	Additives, UA-01	0.056
21.	Additives, 10% BYK-310(XL)	0.010
22.	Additives, 10% BYK-358(XL)	0.030
33.	Solvent Toluene	0.005
34.	Solvent Xylene	0.213

Export Item No.8 : Paint, Prana S PVD A 11103 (Consisting of Solid Resin 21+2% and Pigment 0.04%+0.5%)

Quantity : 1 Kg

Import Item

S.No. of	Import sought to be imported Duty Free	Quantity Recommended in
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appl.		Kg.
4.	Resin Prana VM Mid Clear # 60-1 (Solid Resin 21%+/-2%)	1.010
30.	Colorant, SAP - 690	0.005

Export Item No.9 : Paint, Prana SN PVD B 12103 (Consisting of Solid Resin 28.06%+-2% and Pigment 3.91%+-0.5%)

Quantity : 1 Kg

Import Item

S.No. of appl.	Import sought to be imported Duty Free	Quantity Recommended in Kg.
4.	Resin Prana VM Mid Clear # 60-1	0.327
13.	Resin, AP-8300	0.355
25.	Pigment, Z-475	0.010
26.	Pigment, PTM 160	0.025
28.	Color Pigment, SAP-720	0.011
29.	Color Pigment, SAP-280	0.061
31.	Color Pigment, SAP-190	0.046
32.	Color Pigment, SAP-780	0.078
37.	M.I.B.K. (Solvent Methyl Isobutyl Ketone)	0.102

Export Item No.10 : Paint, Black primer 100 (MS) (Consisting of Solid Resin 15.75+-2% and Pigment 0.71%+-0.5%)

Quantity : 1 Kg

Import Item

S.No. of appl.	Import sought to be imported Duty Free	Quantity Recommended in Kg.
16.	Resin WAP-1020	0.355
27.	Colour Pigment, AR MK BLACK	0.152
35.	Solvent, EA	0.325
36.	Solvent, B.C.	0.102
37.	Solvent, M.I.B.K.	0.081

Export Item No.11 : Paint, SA-12201 SV (MS), (Consisting of Solid Resin 15.75+-2% and Pigment 3.4%+-0.5%)

Quantity : 1 Kg

Import Item

S.No. of appl.	Import sought to be imported Duty Free	Quantity Recommended in Kg.
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17.	Resin N.C. Solution	0.709
23.	Additives, BYK-P 104	0.002
24.	Pigment, Star Bright 6108 EAC	0.046
29.	Color Pigment, SAP-780	0.041
30.	Color Pigment, SAP-690	0.006
32.	Color Pigment, SAP-280	0.008
35.	Solvent, E.A.	0.203

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

21	Case No.: 3/5/83-ALC1/2013	Party Name: ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date: 18/83-ALC1/2014 11.03.2015	Status: Case Deferred
	HQ File :01/83/050/00011/AM14/	RLA File :17/24/040/00008/AM14/	Lic.No/Date: 1710005297 22.04.2013	Defer Date:29.04.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para-4.7.4 of HBP(2009-14). E-mail to RA, Goa issued on 28.10.2014. The case is re-listed for 29.4.2015.			

22	Case No.: 24/21/83-ALC1/2013	Party Name: VIVIMED LABS LIMITED	Meet No/Date: 18/83-ALC1/2014 11.03.2015	Status: Case Deferred
	HQ File :01/83/050/00310/AM14/	RLA File :09/24/040/00014/AM14/	Lic.No/Date: 0910055852 23.04.2013	Defer Date:29.04.2015
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. E-mail was sent to firm on 6.9.2013. Reminder was issued on 22.1.2014 and final reminder was issued on 11.7.2014. The case is re-listed for 29.4.2015.			

23	Case No.: 17/17/83-ALC1/2013	Party Name: MAHAK DYECHEM INDUSTRIES	Meet No/Date: 18/83-ALC1/2014 11.03.2015	Status: Case Deferred
	HQ File :01/83/050/00190/AM14/	RLA File :08/24/040/00015/AM14/	Lic.No/Date: 0810120489 25.04.2013	Defer Date:29.04.2015
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. The Committee noted that Superintendent of Central Excise, Ahmedabad vide letter dated 22.7.2014 has written to the firm that their office does not have any such details available with them, hence it is not possible to issued Central Excise Certificate. The case is re-listed for 29.4.2015.			

24	Case No.: 53/17/83-ALC1/2013	Party Name: PROEC ENERGY LIMITED	Meet No/Date: 18/83-ALC1/2014 11.03.2015	Status: Case Deferred
	HQ File :01/83/050/00226/AM14/	RLA File :05/24/040/00016/AM14/	Lic.No/Date: 0510352597 29.04.2013	Defer Date:29.04.2015
	Decision : The Committee considered the case as per agenda. The firm has requested to			

allow some time to give reply to the D/L reminder dated 11.7.2014. The Committee decided to defer consideration of the case for four weeks. Reminder to be issued. The case is re-listed for 29.4.2015.

25	Case No.:51/17/83-ALC1/2013	Party Name:ASIATIC INDUSTRIES	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status:Case Deferred
	HQ File :01/83/050/00224/AM14/	RLA File :08/24/040/00018/AM14/	Lic.No/Date:0810120614 30.04.2013	Defer Date:29.04.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder 11.7.2014. The case is re-listed for 29.4..2015.				

26	Case No.:127/26/83-ALC1/2013	Party Name:BEE CHEMS	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status:Case Deferred
	HQ File :01/83/050/00450/AM14/	RLA File :06/24/040/00002/AM14/	Lic.No/Date:0610031752 30.04.2013	Defer Date:29.04.2015
Decision : Comments awaited from Deptt. of C&PC(PC Div). Deptt. of C&PC(PC Div) was asked to expedite their comments vide reminder 11.7.2014. The case is re-listed for 29.4.2015.				

27	Case No.:1/9/83-ALC1/2013	Party Name:JK MASTER BATCH PVT.LTD.	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status:Case Deferred
	HQ File :01/83/050/00157/AM14/	RLA File :05/23/040/00030/AM14/	Lic.No/Date:0510353100 03.05.2013	Defer Date:29.04.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Letter was issued for hard copy on 17.4.2014 and 11.7.2014. Reminder to RA issued by E-mail issued on 28.10.2014. The case is re-listed for 29.4.2015				

28	Case No.:46/17/83-ALC1/2013	Party Name:ASIATIC INDUSTRIES	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status:Case Deferred
	HQ File :01/83/050/00219/AM14/	RLA File :08/24/040/00041/AM14/	Lic.No/Date:0810120821 07.05.2013	Defer Date:29.04.2015
Decision : Comments awaited from Deptt. of C&PC(Chem. Div). Deptt. of C&PC(Chem. Div) was asked to expedite their comments vide reminder dated 11.7.2014. The case is re-listed for 29.4.2015.				

29	Case No.:28/17/83-ALC1/2013	Party Name:CHEMCON SPECIALITY CHEMICALS P LTD	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status:Case Deferred
	HQ File :01/83/050/00201/AM14/	RLA File :34/24/040/00012/AM14/	Lic.No/Date:3410036839 10.05.2013	Defer Date:29.04.2015
Decision : Comments awaited from Deptt. of C&PC(PC. Div). Deptt. of C&PC(PC. Div) was asked to expedite their comments vide reminder dated 14.7.2014. The case is re-listed				

for 29.4.2015.

30	Case No.: 92/17/83-ALC1/2013	Party Name: CROPNOSYS (INDIA) PRIVATE LIMITED	Meet No/Date: 18/83-ALC1/2014 11.03.2015	Status: Case Deferred
	HQ File :01/83/050/00265/AM14/	RLA File :03/94/040/00097/AM14/	Lic.No/Date: 0310734662 16.05.2013	Defer Date:29.04.2015
	Decision : Comments awaited from Deptt. of C&PC(Chem. Div). Deptt. of C&PC(Chem. Div) was asked to expedite their comments vide reminder dated 11.7.2014. The case is re-listed for 29.4.2015.			

31	Case No.: 45/17/83-ALC1/2013	Party Name: ASIATIC INDUSTRIES	Meet No/Date: 18/83-ALC1/2014 11.03.2015	Status: Case Deferred
	HQ File :01/83/050/00218/AM14/	RLA File :08/24/040/00062/AM14/	Lic.No/Date: 0810121195 17.05.2013	Defer Date:29.04.2015
	Decision : Comments awaited from Deptt. of C&PC(Chem. Div). Deptt. of C&PC(Chem. Div) was asked to expedite their comments vide reminder dated 11.7.2014. The case is re-listed for 29.4.2015.			

32	Case No.: 23/17/83-ALC1/2013	Party Name: MAHAK DYECHEM INDUSTRIES	Meet No/Date: 18/83-ALC1/2014 11.03.2015	Status: Case Deferred
	HQ File :01/83/050/00196/AM14/	RLA File :08/24/040/00065/AM14/	Lic.No/Date: 0810121258 20.05.2013	Defer Date:29.04.2015
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Letter was issued to firm for furnishing the Central Excise Data on 11.7.2014. The Committee noted that Superintendent of Central Excise, Ahmedabad vide letter dated 22.7.2014 has written to the firm that their office does not have any such details available with them, hence it is not possible to issued Central Excise Certificate.The case is re-listed for 29.4.2015.			

33	Case No.: 27/17/83-ALC1/2013	Party Name: MARUTI MULTICHEM PVT. LTD.	Meet No/Date: 18/83-ALC1/2014 11.03.2015	Status: Case Deferred
	HQ File :01/83/050/00200/AM14/	RLA File :08/24/040/00074/AM14/	Lic.No/Date: 0810121378 24.05.2013	Defer Date:29.04.2015
	Decision : Comments awaited from Deptt. of C&PC(Chem Div.). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder 11.7.2014. The case is re-listed for 29.4.2015.			

34	Case No.: 24/26/83-ALC1/2013	Party Name: CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date: 18/83-ALC1/2014 11.03.2015	Status: Case Deferred
	HQ File :01/83/050/00347/AM14/	RLA File :03/94/040/00167/AM14/	Lic.No/Date: 0310736146 30.05.2013	Defer Date:29.04.2015
	Decision : The Committee considered the case as per agenda and decided to examine the case on the basis of production and consumption data certified by CA and comments			

furnished by TA . The case is re-listed for 29.4.2015.

35	Case No.: 25/26/83-ALC1/2013	Party Name: CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date: 18/83-ALC1/2014 11.03.2015	Status: Case Deferred
	HQ File :01/83/050/00348/AM14/	RLA File :03/94/040/00169/AM14/	Lic.No/Date:0310736144 30.05.2013	Defer Date:29.04.2015
Decision : The Committee considered the case as per agenda and decided to examine the case on the basis of production and consumption data certified by CA and comments furnished by TA . The case is re-listed for 29.4.2015.				

36	Case No.: 20/26/83-ALC1/2013	Party Name: CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date: 18/83-ALC1/2014 11.03.2015	Status: Case Deferred
	HQ File :01/83/050/00343/AM14/	RLA File :03/94/040/00170/AM14/	Lic.No/Date:0310736370 03.06.2013	Defer Date:29.04.2015
Decision : The Committee considered the case as per agenda and decided to examine the case on the basis of production and consumption data certified by CA and comments furnished by TA . The case is re-listed for 29.4.2015.				

37	Case No.: 65/26/83-ALC1/2013	Party Name: SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date: 18/83-ALC1/2014 11.03.2015	Status: Case Deferred
	HQ File :01/83/050/00388/AM14/	RLA File :31/83/040/00033/AM14/	Lic.No/Date:3110058596 03.06.2013	Defer Date:29.04.2015
Decision : Comments awaited from Deptt. of C&PC(Chem. Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder 11.7.2014. The case is re-listed on 29.4.2015.				

38	Case No.: 63/26/83-ALC1/2013	Party Name: SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date: 18/83-ALC1/2014 11.03.2015	Status: Case Deferred
	HQ File :01/83/050/00386/AM14/	RLA File :31/83/040/00018/AM14/	Lic.No/Date:3110058683 10.06.2013	Defer Date:29.04.2015
Decision : Comments awaited from Deptt. of C&PC(Chem. Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder 11.7.2014. The case is re-listed on 29.4.2015.				

39	Case No.: 25/30/83-ALC1/2013	Party Name: GALAXY SURFACTANTS LTD.,	Meet No/Date: 18/83-ALC1/2014 11.03.2015	Status: Case Deferred
	HQ File :01/83/050/00487/AM14/	RLA File :03/94/040/00216/AM14/	Lic.No/Date:0310737259 11.06.2013	Defer Date:29.04.2015
Decision : Committee considered the case as per agenda and decided to forward the application to DIPP, as the case is pertained to DIPP. Re-listed for 29.4.2015.				

40	Case No.: 26/30/83-ALC1/2013	Party Name: JAWAHAR SAW MILLS PRIVATE LIMITED	Meet No/Date: 18/83-ALC1/2014	Status: Case Deferred
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		11.03.2015	
HQ File :01/83/050/00488/AM14/	RLA File :03/94/040/00241/AM14/	Lic.No/Date:0310738027 18.06.2013	Defer Date:29.04.2015
Decision : DL dated 31.12.2013 followed by reminder dated 24.3.2014 were issued by DIPP. Firm was again reminded by DGFT for furnishing the reply of DL issued by DIPP on 11.7.2014. The case is re-listed for 29.4.2015.			

	Case No.:12/21/83-ALC1/2013	Party Name:INDO COLCHEM LIMITED	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status:Case Deferred
41	HQ File :01/83/050/00298/AM14/	RLA File :08/24/040/00107/AM14/	Lic.No/Date:0810122299 27.06.2013	Defer Date:29.04.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div.). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 11.7.2014. The case is re-listed for 29.4.2015.				

	Case No.:74/26/83-ALC1/2013	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status:Case Deferred
42	HQ File :01/83/050/00397/AM14/	RLA File :08/24/040/00125/AM14/	Lic.No/Date:0810122412 01.07.2013	Defer Date:29.04.2015
Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Letter was issued to the firm on 22.1.2014. Reminders were issued on 17.4.2014 and 11.7.2014. The case is re-listed for 29.4.2015				

	Case No.:13/21/83-ALC1/2013	Party Name:ATLANTIC CARE CHEMICALS	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status:Case Deferred
43	HQ File :01/83/050/00299/AM14/	RLA File :10/24/040/00021/AM14/	Lic.No/Date:1010053953 02.07.2013	Defer Date:29.04.2015
Decision : The Committee considered the case as per agenda and decided to defer the case for four weeks for want of information to the DL dated 17.10.2013 issued by DBT. The case is re-listed for 29.4.2015.				

	Case No.:71/26/83-ALC1/2013	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status:Case Deferred
44	HQ File :01/83/050/00394/AM14/	RLA File :08/24/040/00098/AM14/	Lic.No/Date:0810122586 05.07.2013	Defer Date:29.04.2015
Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Letter issued on 22.1.2014. Reminders were issued on 17.4.2014 and 11.7.2014. The case is re-listed for 29.4.2015.				

	Case No.:38/30/83-ALC1/2013	Party Name:INDO COLCHEM LIMITED	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status:Case Deferred
45	HQ File	RLA File	Lic.No/Date:0810122603	Defer

:01/83/050/00500/AM14/	:08/24/040/00136/AM14/	08.07.2013	Date:29.04.2015
Decision : Comments awaited from Deptt. of C&PC(Chem. Div.). Reminder to TA, Chem Div. issued on 11.7.2014. Re-listed for 29.4.2015.			

46	Case No.: 39/30/83-ALC1/2013	Party Name:INDO COLCHEM LIMITED	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status: Case Deferred
	HQ File :01/83/050/00501/AM14/	RLA File :08/24/040/00137/AM14/	Lic.No/Date:0810122602 08.07.2013	Defer Date:29.04.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 29.4.2015.				

47	Case No.: 2/19/83-ALC1/2013	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status: Case Deferred
	HQ File :01/83/050/00281/AM14/	RLA File :03/95/040/00198/AM14/	Lic.No/Date:0310741056 10.07.2013	Defer Date:29.04.2015
Decision : Comments awaited from Deptt. of C&PC(Chem. Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder 11.7.2014. The case is re-listed for 29.4.2015.				

48	Case No.: 27/26/83-ALC1/2013	Party Name:KIM CHEMICALS LTD.	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status: Case Deferred
	HQ File :01/83/050/00350/AM14/	RLA File :03/94/040/00303/AM14/	Lic.No/Date:0310741761 17.07.2013	Defer Date:29.04.2015
Decision : The Committee considered the case as per agenda and Committee noted that reply from the firm has been received and sent to Deptt. of C&PC(PC Div) on 3.5.2014 but hard copy not received from RA, Mumbai. Letter issued to RA for hard copy of application on 11.7.2014. The case is re-listed for 29.4.2015.				

49	Case No.: 2/20/83-ALC1/2013	Party Name:PONDY OXIDES AND CHEMICALS LIMITED	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status: Case Deferred
	HQ File :01/83/050/00285/AM14/	RLA File :25/24/040/00003/AM14/	Lic.No/Date:2510004084 24.07.2013	Defer Date:29.04.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 11.7.2014. The case is re-listed for 29.4.2015.				

50	Case No.: 64/30/83-ALC1/2013	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status: Case Deferred
	HQ File :01/83/050/00526/AM14/	RLA File :34/24/040/00072/AM14/	Lic.No/Date:3410037492 25.07.2013	Defer Date:29.04.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 29.3.2015 issued by Deptt. of C&PC(Chem.Div)(AKA) . The case is re-listed for 29.4.2015.				

51	Case No.:4/19/83-ALC1/2013	Party Name:VIVIMED LABS LIMITED	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status:Case Deferred
	HQ File :01/83/050/00283/AM14/	RLA File :09/24/040/00199/AM14/	Lic.No/Date:0910056980 01.08.2013	Defer Date:29.04.2015
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Letter was issued to firm on 22.1.2014 and has been reminded on 17.4.2014. Final reminder was issued on 11.7.2014. The case is re-listed for 29.4.2015.			

52	Case No.:98/26/83-ALC1/2013	Party Name:PROEC ENERGY LIMITED	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status:Case Deferred
	HQ File :01/83/050/00421/AM14/	RLA File :05/24/040/00169/AM14/	Lic.No/Date:0510362195 07.08.2013	Defer Date:29.04.2015
	Decision : DL dated 26.11.2013 was issued to firm by Deptt. of C&PC(PC.Div). Reminder dated 14.7.2014 has been issued by DGFT to firm for furnishing the reply of the DL issued by Deptt. of C&PC(PC Div). The case is re-listed for 29.4.2015.			

53	Case No.:46/26/83-ALC1/2013	Party Name:LONA INDUSTRIES LIMITED	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status:Case Deferred
	HQ File :01/83/050/00369/AM14/	RLA File :03/95/040/00286/AM14/	Lic.No/Date:0310744875 12.08.2013	Defer Date:29.04.2015
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 14.7.2014. The case is re-listed for 29.4.2015.			

Case No.:107/26/83-ALC1/2013	Party Name:ATUL LIMITED,	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status:Case Approved
HQ File :01/83/050/00430/AM14/	RLA File :08/24/040/00166/AM14/	Lic.No/Date:0810123843 14.08.2013	Defer Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. Of C&PC(Chem Div) vide their U.O.No. 14010/12/2011-Ch.II dated 3.3.2015, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Novatic Jade Green XBN (C.I. Vat Green 1) (Dye Content 95% Min.)	1 Kg	1. Anthraquinone 2. Sulphur 3. Cast Iron Powder 4. Glycerine 5. TRO 6. Potassium hydroxide (F) Caustic Potash Flakes 7. Methanol 8. Resist Salt/Nitrobenzene-m-	1.118 Kg 9.630 kg 0.762 Kg 0.678 Kg 0.008 Kg 1.689 Kg 0.721 Kg 0.201 kg

		Sulphonic Acid	
		9. Sodium Hexametaphosphate/SHMP	0.016 Kg
		10. Sodium Hydroxide/Caustic Soda	0.080 Kg
		11. Manganese Dioxide	1.430 Kg
		12. Sodium Bisulphite	1.170 kg
		13. Nitrobenzene	0.838 Kg
		14. DMA/N,N-Dimethylaniline	0.116 Kg
		15. Soda Ash	1.784 Kg
		16. Dimethyl Sulphate	1.784 Kg
		17. Boric Acid	0.081 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:99/26/83-ALC1/2013	Party Name:MAHAK DYECHM INDUSTRIES	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status:Case Deferred
HQ File :01/83/050/00422/AM14/	RLA File :08/24/040/00218/AM14/	Lic.No/Date:0810123892 16.08.2013	Defer Date:29.04.2015
55 Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise from the firm. Letter was issued to firm for furnishing the Central Excise Data on 11.7.2014. The Committee noted that Superintendent of Central Excise, Ahmedabad vide letter dated 22.7.2014 has written to the firm that their office does not have any such details available with them, hence it is not possible to issued Central Excise Certificate. The case is re-listed for 29.4.2015.			

Case No.:43/30/83-ALC1/2013	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status:Case Deferred
HQ File :01/83/050/00505/AM14/	RLA File :30/24/040/00023/AM14/	Lic.No/Date:3010096547 03.09.2013	Defer Date:29.04.2015
56 Decision : Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 14.7.2014. The case is re-listed for 29.4.2015.			

Case No.:62/30/83-ALC1/2013	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status:Case Deferred
HQ File :01/83/050/00524/AM14/	RLA File :34/24/040/00082/AM14/	Lic.No/Date:3410037818 04.09.2013	Defer Date:29.04.2015
57 Decision : The Committee considered the case as per agenda. The application was forwarded to Deptt. of C&PC(PC Div) (AKA) on 10.3.2015. The case relised for 29.4.2015.			

Case No.:7/30/83-ALC1/2013	Party Name:DYNAMIC INDUSTRIES LIMITED,	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status:Case Deferred
HQ File :01/83/050/00469/AM14/	RLA File :08/24/040/00247/AM14/	Lic.No/Date:0810124522 05.09.2013	Defer Date:29.04.2015
58			

Decision :Comments awaited from Deptt. of C&PC(Chem Div). Reminder to TA, Chem Div. issued on 14.7.2014. The case is re-listed for 29.4.2015.

59	Case No.: 60/34/83-ALC1/2013	Party Name: CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date: 18/83-ALC1/2014 11.03.2015	Status: Case Deferred
	HQ File :01/83/050/00595/AM14/	RLA File :03/94/040/00484/AM14/	Lic.No/Date:0310748782 06.09.2013	Defer Date:29.04.2015
Decision : The Committee considered the case as per agenda and decided to examine the case on the basis of production and consumption data certified by CA and comments furnished by TA . The case is re-listed for 29.4.2015.				

60	Case No.: 4/30/83-ALC1/2013	Party Name: INDO COLCHEM LIMITED	Meet No/Date: 18/83-ALC1/2014 11.03.2015	Status: Case Deferred
	HQ File :01/83/050/00466/AM14/	RLA File :08/24/040/00243/AM14/	Lic.No/Date:0810124575 10.09.2013	Defer Date:29.04.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div.). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 14.7.2014. Re-listed for 29.4.2015.				

61	Case No.: 46/30/83-ALC1/2013	Party Name: EMAMI BIOTECH LIMITED,	Meet No/Date: 18/83-ALC1/2014 11.03.2015	Status: Case Deferred
	HQ File :01/83/050/00508/AM14/	RLA File :02/24/040/00080/AM14/	Lic.No/Date:0210194063 10.09.2013	Defer Date:29.04.2015
Decision : The Committee considered the case as per agenda. The firm vide letter dated 25.7.2014 has requested to allow some time to give reply to the DL issued by DC(MSME). Reminder to be issued. The Committee decided to defer consideration of the case for four weeks. The case re-listed for 29.4.2015.				

62	Case No.: 8/30/83-ALC1/2013	Party Name: ASIATIC INDUSTRIES	Meet No/Date: 18/83-ALC1/2014 11.03.2015	Status: Case Deferred
	HQ File :01/83/050/00470/AM14/	RLA File :08/24/040/00262/AM14/	Lic.No/Date:0810124724 12.09.2013	Defer Date:29.04.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder 11.7.2014. The case is re-listed for 29.4.2015.				

63	Case No.: 63/34/83-ALC1/2013	Party Name: CHEMINOVA INDIA LIMITED	Meet No/Date: 18/83-ALC1/2014 11.03.2015	Status: Case Deferred
	HQ File :01/83/050/00598/AM14/	RLA File :03/94/040/00513/AM14/	Lic.No/Date:0310749470 13.09.2013	Defer Date:29.04.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder 14.7.2014. The case is re-listed for 29.4.2015.				

64	Case No.:1/33/83-ALC1/2013	Party Name:SHOBIAA IMPEX,	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status:Case Deferred
	HQ File :01/83/050/00533/AM14/	RLA File :32/24/040/00008/AM14/	Lic.No/Date:3210067446 18.09.2013	Defer Date:29.04.2015
	Decision : The Committee considered the case as per agenda and Committee noted that reply from the firm has been received and sent to Deptt. of C&PC(PC Div) on 18.11.2014. Deptt of C&PC(PC Div) was asked to expedite their comments. The case is re-listed for 29.4.2015			

65	Case No.:52/30/83-ALC1/2013	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status:Case Deferred
	HQ File :01/83/050/00514/AM14/	RLA File :33/24/040/00008/AM14/	Lic.No/Date:3310027661 20.09.2013	Defer Date:29.04.2015
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 14.7.2014. The case is re-listed for 29.4.2015.			

66

Case No.:31/34/83-ALC1/2013	Party Name:KIRAN GLOBAL CHEMS LIMITED	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status:Case Approved								
HQ File :01/83/050/00566/AM14/	RLA File :05/23/040/00162/AM14/	Lic.No/Date:0510366375 20.09.2013	Defer Date:								
Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. Of C&PC(Chem Div) vide their U.O.No. 14011/61/2012-Ch.II dated 3.2.2015, the Committee decided to approve the case as under :-											
<table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td>Potassium Silicate Glass/Lumps Chemical Item</td><td>1 Kg</td><td>Potassium Carbonate</td><td>0.942 Kg</td></tr></table>				Export Item	Qty.	Import Item	Qty.	Potassium Silicate Glass/Lumps Chemical Item	1 Kg	Potassium Carbonate	0.942 Kg
Export Item	Qty.	Import Item	Qty.								
Potassium Silicate Glass/Lumps Chemical Item	1 Kg	Potassium Carbonate	0.942 Kg								
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.											

67	Case No.:13/34/83-ALC1/2013	Party Name:INDO COLCHEM LIMITED	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status:Case Deferred
	HQ File :01/83/050/00548/AM14/	RLA File :08/24/040/00223/AM14/	Lic.No/Date:0810125172 27.09.2013	Defer Date:29.04.2015
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 29.4.2015			

68	Case No.:2/34/83-ALC1/2013	Party Name:ANKIT INDUSTRIES	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status:Case Deferred
	HQ File :01/83/050/00537/AM14/	RLA File :08/24/040/00287/AM14/	Lic.No/Date:0810125252 30.09.2013	Defer Date:29.04.2015

Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 14.7.2014. The case is re-listed for 29.4.2015.

69	Case No.: 7/28/83-ALC1/2013	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status: Case Deferred
	HQ File :01/83/050/00459/AM14/	RLA File :30/24/040/00033/AM14/	Lic.No/Date:3010097273 03.10.2013	Defer Date:29.04.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 14.7.2014. The case is re-listed for 29.4.2015.				

70	Case No.: 6/34/83-ALC1/2013	Party Name:INDO COLCHEM LIMITED	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status: Case Deferred
	HQ File :01/83/050/00541/AM14/	RLA File :08/24/040/00274/AM14/	Lic.No/Date:0810125294 03.10.2013	Defer Date:29.04.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 14.7.2014. The case is re-listed for 29.4.2015.				

71	Case No.: 65/34/83-ALC1/2013	Party Name:R. K. INDUSTRIES	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status: Case Deferred
	HQ File :01/83/050/00600/AM14/	RLA File :34/24/040/00161/AM14/	Lic.No/Date:3410038103 03.10.2013	Defer Date:29.04.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 14.7.2014. The case is re-listed for 29.4.2015.				

72	Case No.: 16/18/83-ALC1/2014	Party Name:NEELIKON FOOD DYES & CHEMICALS LIMITED	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status: Case Deferred
	HQ File :01/83/050/00705/AM15/	RLA File :03/95/040/00508/AM14/	Lic.No/Date:0310752324 04.10.2013	Defer Date:29.04.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 29.4.2015.				

73	Case No.: 1/34/83-ALC1/2013	Party Name:ARUNAYA ORGANICS PVT. LTD.	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status: Case Deferred
	HQ File :01/83/050/00536/AM14/	RLA File :08/24/040/00299/AM14/	Lic.No/Date:0810125589 11.10.2013	Defer Date:29.04.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 29.4.2015.				

74	Case No.:1/30/83-ALC1/2013	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status:Case Deferred
	HQ File :01/83/050/00463/AM14/	RLA File :08/24/040/00277/AM14/	Lic.No/Date:0810125597 14.10.2013	Defer Date:29.04.2015
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Letter was issued for CE Data on 17.4.2014 and has been reminded on 14.7.2014. The case is re-listed for 29.4.2015.			

75	Case No.:2/30/83-ALC1/2013	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status:Case Deferred
	HQ File :01/83/050/00464/AM14/	RLA File :08/24/040/00278/AM14/	Lic.No/Date:0810125598 14.10.2013	Defer Date:29.04.2015
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Letter was issued for CE Data on 17.4.2014 and has been reminded on 14.7.2014. The case is re-listed for 29.4.2015.			

76	Case No.:4/34/83-ALC1/2013	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status:Case Deferred
	HQ File :01/83/050/00539/AM14/	RLA File :08/24/040/00312/AM14/	Lic.No/Date:0810125595 14.10.2013	Defer Date:29.04.2015
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 14.7.2014. The case is re-listed for 29.4.2015.			

77	Case No.:9/34/83-ALC1/2013	Party Name:INDO COLCHEM LIMITED	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status:Case Deferred
	HQ File :01/83/050/00544/AM14/	RLA File :08/24/040/00298/AM14/	Lic.No/Date:0810125615 14.10.2013	Defer Date:29.04.2015
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 29.4.2015.			

78	Case No.:10/34/83-ALC1/2013	Party Name:INDO COLCHEM LIMITED	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status:Case Deferred
	HQ File :01/83/050/00545/AM14/	RLA File :08/24/040/00297/AM14/	Lic.No/Date:0810125614 14.10.2013	Defer Date:29.04.2015
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 29.4.2015.			

79	Case No.:11/34/83-ALC1/2013	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status:Case Deferred
	HQ File	RLA File	Lic.No/Date:0810125596	Defer

:01/83/050/00546/AM14/	:08/24/040/00241/AM14/	14.10.2013	Date:29.04.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 29.4.2015.			

Case No.:14/34/83-ALC1/2013	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status:Case Deferred
80 HQ File :01/83/050/00549/AM14/	RLA File :08/24/040/00311/AM14/	Lic.No/Date:0810125594 14.10.2013	Defer Date:29.04.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 14.7.2014. The case is re-listed for 29.4.2015.			

Case No.:12/34/83-ALC1/2013	Party Name:MAHAK DYECHEM INDUSTRIES	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status:Case Deferred
81 HQ File :01/83/050/00547/AM14/	RLA File :08/24/040/00322/AM14/	Lic.No/Date:0810125648 15.10.2013	Defer Date:29.04.2015
Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. E-mail/Letter was sent/issued on 11.7.2014. The Committee noted that Superintendent of Central Excise, Ahmedabad vide letter dated 22.7.2014 has written to the firm that their office does not have any such details available with them, hence it is not possible to issued Central Excise Certificate. The case is re-listed for 29.4.2015.			

Case No.:33/41/83-ALC1/2013	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status:Case Deferred
82 HQ File :01/83/050/00675/AM14/	RLA File :03/94/040/00648/AM14/	Lic.No/Date:0310755086 23.10.2013	Defer Date:29.04.2015
Decision : The Committee considered the case as per agenda and decided to examine the case on the basis of production and consumption data certified by CA and comments furnished by TA . The case is re-listed for 29.4.2015.			

Case No.:7/41/83-ALC1/2013	Party Name:ROHA DYE CHEM PVT LIMITED	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status:Case Deferred
83 HQ File :01/83/050/00649/AM14/	RLA File :03/95/040/00532/AM14/	Lic.No/Date:0310756115 30.10.2013	Defer Date:29.04.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 29.4.2015.			

Case No.:5/36/83-ALC1/2013	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status:Case Deferred
84 HQ File :01/83/050/00620/AM14/	RLA File :08/24/040/00333/AM14/	Lic.No/Date:0810126196 31.10.2013	Defer Date:29.04.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 11.7.2014. The case is re-listed for 29.4.2015.			

85	Case No.:34/41/83-ALC1/2013	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status:Case Deferred
	HQ File :01/83/050/00676/AM14/	RLA File :03/94/040/00690/AM14/	Lic.No/Date:0310756682 01.11.2013	Defer Date:29.04.2015
Decision : The Committee considered the case as per agenda and decided to examine the case on the basis of production and consumption data certified by CA and comments furnished by TA . The case is re-listed for 29.4.2015.				

86	Case No.:4/47/83-ALC1/2013	Party Name:BAYER VAPI PVT.LTD.	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status:Case Deferred
	HQ File :01/83/050/00820/AM14/	RLA File :03/94/040/00671/AM14/	Lic.No/Date:0310757206 07.11.2013	Defer Date:29.04.2015
Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise from the firm. Letter issued for CE Data on 17.4.2014. Reminder issued on 11.7.2014. The case is re-listed for 29.4.2015.				

87	Case No.:62/2/83-ALC1/2014	Party Name:STERICON PHARMA PVT.LTD.,	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status:Case Deferred
	HQ File :01/83/050/00019/AM15/	RLA File :07/24/040/00279/AM14/	Lic.No/Date:0710099790 20.11.2013	Defer Date:29.04.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 11.7.2014. The case is re-listed for 29.4.2015.				

88	Case No.:1/36/83-ALC1/2013	Party Name:INDO COLCHEM LIMITED	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status:Case Deferred
	HQ File :01/83/050/00616/AM14/	RLA File :08/24/040/00361/AM14/	Lic.No/Date:0810126609 22.11.2013	Defer Date:29.04.2015
Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise and Hard copy of application form RA. E-mail sent to RA for Hard copy of application and to firm for CED on 16.9.2014. The case is re-listed for 29.4.2015				

89	Case No.:2/36/83-ALC1/2013	Party Name:INDO COLCHEM LIMITED	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status:Case Deferred
	HQ File :01/83/050/00617/AM14/	RLA File :08/24/040/00360/AM14/	Lic.No/Date:0810126610 22.11.2013	Defer Date:29.04.2015
Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise and Hard copy of application form RA. E-mail sent to RA for Hard copy of application and to firm for CED on 16.9.2014. The case is re-listed for 29.4.2015				

90	Case No.:3/37/83-ALC1/2013	Party Name:INDO COLCHEM LIMITED	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status:Case Deferred
	HQ File :01/83/050/00625/AM14/	RLA File :08/24/040/00379/AM14/	Lic.No/Date:0810126837 03.12.2013	Defer Date:29.04.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 29.4.2015				

91	Case No.:42/2/83-ALC1/2014	Party Name:GALAXY IMPEX (INDIA)	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status:Case Deferred
	HQ File :01/83/050/00967/AM14/	RLA File :13/24/040/00039/AM14/	Lic.No/Date:1310045266 03.12.2013	Defer Date:29.04.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 29.4.2015				

92	Case No.:6/47/83-ALC1/2013	Party Name:BAYER VAPI PVT.LTD.	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status:Case Deferred
	HQ File :01/83/050/00822/AM14/	RLA File :03/94/040/00672/AM14/	Lic.No/Date:0310760754 05.12.2013	Defer Date:29.04.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 29.4.2015.				

93	Case No.:32/47/83-ALC1/2013	Party Name:ROSS CHEMPACK PRIVATE LTD	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status:Case Deferred
	HQ File :01/83/050/00848/AM14/	RLA File :34/24/040/00174/AM14/	Lic.No/Date:3410038658 09.12.2013	Defer Date:29.04.2015
Decision :Comments awaited from DC(MSME). Re-listed for 29.4.2015.				

94	Case No.:2/39/83-ALC1/2013	Party Name:SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status:Case Deferred
	HQ File :01/83/050/00637/AM14/	RLA File :31/83/040/00101/AM14/	Lic.No/Date:3110061566 16.12.2013	Defer Date:29.04.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). Department of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 11.7.2014. The case is re-listed for 29.4.2015.				

95	Case No.:30/47/83-ALC1/2013	Party Name:R. K. INDUSTRIES	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status:Case Approved								
	HQ File :01/83/050/00846/AM14/	RLA File :34/24/040/00229/AM14/	Lic.No/Date:3410038735 17.12.2013	Defer Date:								
Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. Of C&PC(Chem Div) vide their O.M.No.C.II- 14010/71/2013-Ch.II dated 27.2.2015, the Committee decided to approve the case as under :-												
<table border="1"><thead><tr><th>Export Item</th><th>Quantity</th><th>Import Item</th><th>Quantity</th></tr></thead><tbody><tr><td colspan="4"> </td></tr></tbody></table>					Export Item	Quantity	Import Item	Quantity				
Export Item	Quantity	Import Item	Quantity									

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 29.4.2015.

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 29.4.2015.

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 29.4.2015.

Decision : Comments awaited from Deptt. of C&PC(Chem Div), Deptt. of C&PC(Chem

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Div) was asked to expedite their comments vide reminder dated 14.7.2014. The case is re-listed for 29.4.2015.

101	Case No.:1/4/83-ALC1/2014	Party Name:VIVIMED LABS LIMITED	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status:Case Deferred
	HQ File :01/83/050/00106/AM15/	RLA File :09/24/040/00462/AM14/	Lic.No/Date:0910058746 27.12.2013	Defer Date:29.04.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 29.4.2015.				

102	Case No.:5/49/83-ALC1/2013	Party Name:VIVIMED LABS LIMITED	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status:Case Deferred
	HQ File :01/83/050/00884/AM14/	RLA File :09/24/040/00490/AM14/	Lic.No/Date:0910058807 02.01.2014	Defer Date:29.04.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 29.4.2015.				

103	Case No.:61/2/83-ALC1/2014	Party Name:BRILLIANT PRINTERS PVT.LTD.,	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status:Case Deferred
	HQ File :01/83/050/00018/AM15/	RLA File :07/24/040/00330/AM14/	Lic.No/Date:0710101058 02.01.2014	Defer Date:29.04.2015
Decision :D/L dated 31.07.2014 followed by reminder dated 13.10.2014 issued by DIPP. Reminder to be issued. The case is re-listed for 29.4.2015.				

104	Case No.:45/2/83-ALC1/2014	Party Name:EVERPLUS PLASTICS PVT. LTD.	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status:Case Deferred
	HQ File :01/83/050/00970/AM14/	RLA File :08/24/040/00406/AM14/	Lic.No/Date:0810127959 10.01.2014	Defer Date:29.04.2015
Decision :DL dated 6.8.2014 issued by Deptt. of C&PC(PC.Div) . Reminder issued by this office on 25.2.2015. . The case is re-listed for 29.4.2015.				

105	Case No.:5/4/83-ALC1/2014	Party Name:PLASTO POLYCHEM INDUSTRIES,	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status:Case Deferred
	HQ File :01/83/050/00110/AM15/	RLA File :07/24/040/00354/AM14/	Lic.No/Date:0710101248 10.01.2014	Defer Date:29.05.2015
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 29.5.2015.				

106	Case No.:41/2/83-ALC1/2014	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status:Case Deferred
	HQ File :01/83/050/00966/AM14/	RLA File :08/24/040/00445/AM14/	Lic.No/Date:0810127966 13.01.2014	Defer Date:29.04.2015

Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 14.7.2014. The case is re-listed for 29.4.2015.

107	Case No.: 4/4/83-ALC1/2014	Party Name:AKZO NOBEL INDIA LIMITED	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status: Case Deferred
	HQ File :01/83/050/00109/AM15/	RLA File :02/24/040/00166/AM14/	Lic.No/Date:0210198964 17.01.2014	Defer Date:29.04.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 29.4.2015.				

108	Case No.: 59/2/83-ALC1/2014	Party Name:R. K. INDUSTRIES	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status: Case Deferred
	HQ File :01/83/050/00984/AM14/	RLA File :34/24/040/00253/AM14/	Lic.No/Date:3410039049 20.01.2014	Defer Date:29.04.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 29.4.2015				

109	Case No.: 6/2/83-ALC1/2014	Party Name:LAMTUF PLASTICS LTD.,	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status: Case Deferred
	HQ File :01/83/050/00006/AM15/	RLA File :09/24/040/00493/AM14/	Lic.No/Date:0910059006 22.01.2014	Defer Date:29.04.2015
Decision : D/L dated 12.12.2014 issued by Deptt. of C&PC(PC Div). Reminder to be issued. Re-listed for 29.4.2015.				

110	Case No.: 60/2/83-ALC1/2014	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status: Case Deferred
	HQ File :01/83/050/00985/AM14/	RLA File :34/24/040/00219/AM14/	Lic.No/Date:3410039081 23.01.2014	Defer Date:29.04.2015
Decision : The Committee considered the case as per agenda. The application has been referred to Deptt. of C&PC(PC Div) for providing the comments. U.O issued on 30.3.2015. The case is re-listed for 29.4.2015.				

111	Case No.: 56/2/83-ALC1/2014	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status: Case Deferred
	HQ File :01/83/050/00981/AM14/	RLA File :33/24/040/00015/AM14/	Lic.No/Date:3310028959 11.02.2014	Defer Date:29.04.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 29.4.2015.				

112	Case No.: 36/2/83-ALC1/2014	Party Name:LA-DE MURE	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status: Case Deferred
	HQ File	RLA File	Lic.No/Date:0510379099	Defer

:01/83/050/00961/AM14/	:05/23/040/00469/AM14/	12.02.2014	Date:29.04.2015
Decision : Comments awaited from DC(MSME). Re-listed for 29.4.2015.			

113	Case No.: 47/8/83-ALC1/2014	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status: Case Deferred
	HQ File :01/83/050/00183/AM15/	RLA File :03/94/040/01031/AM14/	Lic.No/Date:0310770394 14.02.2014	Defer Date:29.04.2015
Decision : The Committee considered the case as per agenda and decided to examine the case on the basis of production and consumption data certified by CA and comments furnished by TA . The case is re-listed for 29.4.2015.				

114	Case No.: 69/8/83-ALC1/2014	Party Name:BANKIM PLAST PVT.LTD.	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status: Case Deferred
	HQ File :01/83/050/00205/AM15/	RLA File :03/94/040/01029/AM14/	Lic.No/Date:0310770353 14.02.2014	Defer Date:29.04.2015
Decision : D/L dated 29.9.2014 issued by Deptt. of C&PC(PC.Div) . Reminder to be issued. The case is re-listed for 29.4.2015.				

115	Case No.: 31/2/83-ALC1/2014	Party Name:ATLANTIC CARE CHEMICALS	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status: Case Deferred
	HQ File :01/83/050/00956/AM14/	RLA File :10/24/040/00080/AM14/	Lic.No/Date:1010056981 18.02.2014	Defer Date:29.04.2015
Decision : D/L dated 17.10.2014 issued by DBT. Reminder to be issued. Re-listed for 29.4.2015.				

116	Case No.: 32/2/83-ALC1/2014	Party Name:ASIATIC INDUSTRIES	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status: Case Deferred
	HQ File :01/83/050/00957/AM14/	RLA File :08/24/040/00491/AM14/	Lic.No/Date:0810128983 18.02.2014	Defer Date:29.04.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 14.7.2014. The case is re-listed for 29.4.2015.				

117	Case No.: 30/2/83-ALC1/2014	Party Name:KHYATI CHEMICALS PVT. LTD.	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status: Case Deferred
	HQ File :01/83/050/00955/AM14/	RLA File :08/24/040/00525/AM14/	Lic.No/Date:0810129078 21.02.2014	Defer Date:29.04.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 29.4.2015.				

118	Case No.: 8/8/83-ALC1/2014	Party Name:COLOURTEX INDUSTRIES LIMITED	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status: Case Deferred
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HQ File :01/83/050/00144/AM15/	RLA File :03/94/040/01032/AM14/	Lic.No/Date:0310771319 21.02.2014	Defer Date:29.04.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 29.4.2015.			

Case No.:81/8/83-ALC1/2014	Party Name:CHEMOCID IMPEX PVT. LTD.,	Meet No/Date:18/83- ALC1/2014 11.03.2015	Status:Case Deferred
HQ File :01/83/050/00217/AM15/	RLA File :03/94/040/01048/AM14/	Lic.No/Date:0310773124 05.03.2014	Defer Date:29.04.2015
119	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 13.3.2015 issued by Deptt. of C&PC(Chem.Div)(AKA) . The case is re-listed for 29.4.2015.		

Case No.:42/8/83-ALC1/2014	Party Name:VIBFAST PIGMENTS PVT. LTD.,	Meet No/Date:18/83- ALC1/2014 11.03.2015	Status:Case Deferred
HQ File :01/83/050/00178/AM15/	RLA File :08/24/040/00543/AM14/	Lic.No/Date:0810129434 06.03.2014	Defer Date:29.04.2015
120	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 29.4.2015		

Case No.:65/8/83-ALC1/2014	Party Name:JJ.PLASTALLOY PVT. LTD.,	Meet No/Date:18/83- ALC1/2014 11.03.2015	Status:Case Deferred
HQ File :01/83/050/00201/AM15/	RLA File :15/24/040/00014/AM14/	Lic.No/Date:1510021432 07.03.2014	Defer Date:29.04.2015
121	Decision : D/L dated 29.9.2014 issued by Deptt. of C&PC(PC.Div) . Reminder on 26.2.2015 issued by this office . The case is re-listed for 29.4.2015.		

Case No.:21/8/83-ALC1/2014	Party Name:KHYATI CHEMICALS PVT. LTD.	Meet No/Date:18/83- ALC1/2014 11.03.2015	Status:Case Deferred
HQ File :01/83/050/00157/AM15/	RLA File :08/24/040/00549/AM14/	Lic.No/Date:0810129473 10.03.2014	Defer Date:29.04.2015
122	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 29.4.2015.		

Case No.:74/8/83-ALC1/2014	Party Name:MONTEX GLASS FIBRE IND PVT LTD	Meet No/Date:18/83- ALC1/2014 11.03.2015	Status:Case Approved
HQ File :01/83/050/00210/AM15/	RLA File :03/95/040/00963/AM14/	Lic.No/Date:0310773678 10.03.2014	Defer Date:
123			


 सचिव, भारत सरकार, जल संसाधन विभाग
 सचिव, भारत सरकार, जल संसाधन विभाग
 Director General of Foreign Trade
 सचिव, विदेश व्यापार विभाग
 New Delhi

Decision : The Committee considered the case as per agenda. Based on the written recommendation of DIPP vide their No.7/137/2014-TSW dated 26.3.2015, the Committee decided to approve the case as under :-

Export Item: Open Mesh Fabric of Glass Fibre

Quantity : 1 Kg

Import Items:

S.No.	Item Description	Quantity recommended
1.	Glass Filament Yarn	0.340 kg
2.	Roving (Glass)	0.439 kg
3.	Acrylic acid Resin for fibre glass Mesh Coating	0.176 Kg
4.	Ethylene Vinyl Acetate Copolymer	0.147 kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

124	Case No.: 85/8/83-ALC1/2014	Party Name:A.G.MULTIPACK,	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status: Case Deferred
	HQ File :01/83/050/00221/AM15/	RLA File :56/24/040/00045/AM14/	Lic.No/Date:5610003816 10.03.2014	Defer Date:29.04.2015
Decision : Comments awaited from Deptt. of C&PC(PC Div). Re-listed for 29.4.2015.				

125	Case No.: 82/8/83-ALC1/2014	Party Name:RAJ BORAX PVT. LTD.	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status: Case Deferred
	HQ File :01/83/050/00218/AM15/	RLA File :03/95/040/00958/AM14/	Lic.No/Date:0310773882 11.03.2014	Defer Date:29.04.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 29.4.2015.				

126	Case No.: 1/50/83-ALC1/2013	Party Name:UPL LTD.	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status: Case Deferred
	HQ File :01/83/050/00940/AM14/	RLA File :03/95/040/00989/AM14/	Lic.No/Date:0310774156 12.03.2014	Defer Date:29.04.2015
Decision : The Committee considered the case as per agenda. The application was refer to Deptt. of C&PC(Chem.Div) (AKA) on 30.3.2015. Comments awaited. The case is re-listed for 29.4.2015.				

127	Case No.: 2/4/83-ALC1/2014	Party Name:VIVIMED LABS LIMITED	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status: Case Deferred
	HQ File :01/83/050/00107/AM15/	RLA File :09/24/040/00635/AM14/	Lic.No/Date:0910059542 12.03.2014	Defer Date:29.04.2015
Decision : Committee considered the case as per agenda and decided to defer for four weeks for a clarification from the Deptt. of C&PC(Chem Div) on their comments dated				

11.11.2014 regarding concentration in export item and wastage of each raw material. The case re-listed for 29.4.2015.

128	Case No.: 67/8/83-ALC1/2014	Party Name:UPL LTD.	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status: Case Deferred
	HQ File :01/83/050/00203/AM15/	RLA File :03/95/040/00975/AM14/	Lic.No/Date:0310774153 12.03.2014	Defer Date:29.04.2015
Decision : The Committee considered the case as per agenda. The application was refer to Deptt. of C&PC(Chem.Div) (AKA) on 30.3.2015. Comments awaited. The case is re-listed for 29.4.2015.				

129	Case No.: 15/8/83-ALC1/2014	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status: Case Deferred
	HQ File :01/83/050/00151/AM15/	RLA File :03/94/040/01106/AM14/	Lic.No/Date:0310774648 14.03.2014	Defer Date:29.04.2015
Decision : The Committee considered the case as per agenda and decided to examine the case on the basis of production and consumption data certified by CA and comments furnished by TA . The case is re-listed for 29.4.2015.				

130	Case No.: 68/8/83-ALC1/2014	Party Name:SHOGUN ORGANICS LIMITED	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status: Case Deferred
	HQ File :01/83/050/00204/AM15/	RLA File :03/95/040/01011/AM14/	Lic.No/Date:0310774612 14.03.2014	Defer Date:29.04.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 29.4.2015				

131	Case No.: 14/8/83-ALC1/2014	Party Name:DAIKAFFIL CHEMICALS INDIA LTD.,	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status: Case Deferred
	HQ File :01/83/050/00150/AM15/	RLA File :03/94/040/00946/AM14/	Lic.No/Date:0310774815 18.03.2014	Defer Date:29.04.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 29.4.2015				

132	Case No.: 1/10/83-ALC1/2014	Party Name:NEW (INDIA) IMAGING INDUSTRIES PVT. LTD.	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status: Case Deferred
	HQ File :01/83/050/00231/AM15/	RLA File :03/95/040/01005/AM14/	Lic.No/Date:0310774741 18.03.2014	Defer Date:29.04.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 29.4.2015.				

133	Case No.: 40/8/83-ALC1/2014	Party Name:ASSOCIATED DYESTUFF PVT. LTD	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status: Case Deferred
	HQ File :01/83/050/00176/AM15/	RLA File :08/24/040/00563/AM14/	Lic.No/Date:0810129823 20.03.2014	Defer Date:29.04.2015

Decision :Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 29.4.2015

134	Case No.: 7/8/83-ALC1/2014	Party Name:R. K. INDUSTRIES	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status: Case Deferred
	HQ File :01/83/050/00143/AM15/	RLA File :34/24/040/00312/AM14/	Lic.No/Date:3410039637 24.03.2014	Defer Date:29.04.2015
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 29.4.2015			

135	Case No.: 51/8/83-ALC1/2014	Party Name: CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date: 18/83-ALC1/2014 11.03.2015	Status: Case Deferred
	HQ File :01/83/050/00187/AM15/	RLA File :03/94/040/01064/AM14/	Lic.No/Date:0310775539 24.03.2014	Defer Date:29.04.2015
	Decision : The Committee considered the case as per agenda and decided to examine the case on the basis of production and consumption data certified by CA and comments furnished by TA . The case is re-listed for 29.4.2015.			

136	Case No.:6/8/83-ALC1/2014	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status:Case Deferred
	HQ File :01/83/050/00142/AM15/	RLA File :08/24/040/00575/AM14/	Lic.No/Date:0810130057 26.03.2014	Defer Date:29.04.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div), Re-listed for 29.4.2015				

137	Case No.:62/8/83-ALC1/2014	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status:Case Deferred
	HQ File :01/83/050/00198/AM15/	RLA File :08/24/040/00573/AM14/	Lic.No/Date:0810130058 26.03.2014	Defer Date:29.04.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 29.4.2015				

	Case No.: 63/8/83-ALC1/2014	Party Name: PREM INDUSTRIES	Meet No/Date: 18/83-ALC1/2014 11.03.2015	Status: Case Deferred
138	HQ File :01/83/050/00199/AM15/	RLA File :05/24/040/00475/AM14/	Lic.No/Date:0510382789 26.03.2014	Defer Date:29.04.2015
Decision : The Committee considered the case as per agenda. The application was refer to DIPP on 21.7.2014. Comments awaited. The case is re-listed for 29.4.2015.				

	Case No.: 36/8/83-ALC1/2014	Party Name:UPL LTD.	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status: Case Deferred
139	HQ File :01/83/050/00172/AM15/	RLA File :03/95/040/00939/AM14/	Lic.No/Date:0310776173 27.03.2014	Defer Date:29.04.2015
Decision : The Committee considered the case as per agenda. The application was refer to Deptt. of C&PC(Chem.Div)(AKA) on 30.3.2015. Comments awaited. The case is re-				

listed for 29.4.2015.

	Case No.: 57/10/83- ALC1/2014	Party Name: CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date: 18/83- ALC1/2014 11.03.2015	Status: Case Deferred
140	HQ File :01/83/050/00287/AM15/	RLA File :03/94/040/01161/AM14/	Lic.No/Date:0310776071 27.03.2014	Defer Date:29.04.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 29.4.2015.				

Case No.:16/8/83-ALC1/2014	Party Name:HOSLEY INDIA PRIVATE LIMITED	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status:Case Approved
HQ File :01/83/050/00152/AM15/	RLA File :05/23/040/00539/AM14/	Lic.No/Date:0510383028 28.03.2014	Defer Date:
Decision : The Committee considered the case as per agenda. Based on the written recommendation of DIPP vide their No.7/241/2014-TSW dated 26.3.2015, the Committee decided to approve the case as under :-			
141 Export Item: Wax Candles (Palm) Quantity : 1 Kg			
Import Items:			
S.No.	Item Description	Quantity recommended	
1.	Palm Wax	1.02 Kgs	
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

142	Case No.:28/8/83-ALC1/2014	Party Name:SECURE PRINT SOLUTIONS PRIVATE LIMITED	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status:Case Deferred
	HQ File :01/83/050/00164/AM15/	RLA File :02/24/040/00228/AM14/	Lic.No/Date:0210201738 28.03.2014	Defer Date:29.04.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 23.3.2015 issued by DIPP. The case is re-listed for 29.4.2015.			

143	Case No.: 89/8/83-ALC1/2014	Party Name:RUSHABH INVESTMENT PVT. LTD.	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status: Case Deferred
	HQ File :01/83/050/00225/AM15/	RLA File :31/83/040/00245/AM14/	Lic.No/Date:3110063308 28.03.2014	Defer Date:29.04.2015
	Decision : Comments awaited from DIPP. The case is re-listed for 29.4.2015.			

144	Case No.:66/10/83-ALC1/2014	Party Name:KAYGEE- LOPAREX INDIA PVT. LTD.	Meet No/Date:18/83- ALC1/2014 11.03.2015	Status:Case Approved
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HQ File :01/83/050/00296/AM15/	RLA File :03/94/040/01188/AM14/	Lic.No/Date:0310776395 28.03.2014	Defer Date:
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Decision : The Committee considered the case as per agenda. Based on the written recommendation of DIPP vide their No.7/263/2014-TSW dated 26.3.2015, the Committee decided to approve the case as under :-

Export Item: Release Liners (two side Silicon Coated paper) 60 to 65 GSM+/-10%
(16.6667 Sq. Meter/kg)

Quantity : 1 Sq. meter

Import Items:

S.No.	Item Description	Quantity recommended
1.	Glassine Release base Paper in Jumbo Roll of relevant GSM	1.05 Sq. Meter/Sq. Meter content in export product
2.	Silicone Polymers (100% Solid)	4.2 grams/Sq. Mt. Of export product
3.	Catalyst for Silicone	0.042 grams/Sq. Mt. Of export product
4.	Cross Linker of Silicone	0.147 gram/Sq. Mt. Of export product

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:67/10/83-ALC1/2014	Party Name:KAYGEE- LOPAREX INDIA PVT. LTD.	Meet No/Date:18/83- ALC1/2014 11.03.2015	Status:Case Approved
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HQ File :01/83/050/00297/AM15/	RLA File :03/94/040/01187/AM14/	Lic.No/Date:0310776392 28.03.2014	Defer Date:
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Decision : The Committee considered the case as per agenda. Based on the written recommendation of DIPP vide their No.7/263/2014-TSW dated 26.3.2015, the Committee decided to approve the case as under :-

Export Item: Release Liners (two side Silicon Coated paper) 60 to 65 GSM+/-10%
(16.6667 Sq. Meter/kg)

Quantity : 1 Sq. meter

Import Items:

S.No.	Item Description	Quantity recommended
1.	Glassine Release base Paper in Jumbo Roll of relevant GSM	1.05 Sq. Meter/Sq. Meter content in export product
2.	Silicone Polymers (100% Solid)	4.2 grams/Sq. Mt. Of export product
3.	Catalyst for Silicone	0.042 grams/Sq. Mt. Of export product
4.	Cross Linker of Silicone	0.147 gram/Sq. Mt. Of export product

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

146	Case No.:29/8/83-ALC1/2014	Party Name:KHYATI CHEMICALS PVT. LTD.	Meet No/Date:18/83- ALC1/2014 11.03.2015	Status:Case Deferred
	HQ File :01/83/050/00165/AM15/	RLA File :08/24/040/00495/AM14/	Lic.No/Date:0810130139 31.03.2014	Defer Date:29.04.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 29.4.2015.				

147	Case No.:33/8/83-ALC1/2014	Party Name:SABERO ORGANICS GUJARAT LIMITED	Meet No/Date:18/83- ALC1/2014 11.03.2015	Status:Case Deferred
	HQ File :01/83/050/00169/AM15/	RLA File :03/95/040/00123/AM14/	Lic.No/Date:0310776584 01.04.2014	Defer Date:29.04.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 29.4.2015.				

148	Case No.:34/8/83-ALC1/2014	Party Name:SABERO ORGANICS GUJARAT LIMITED	Meet No/Date:18/83- ALC1/2014 11.03.2015	Status:Case Deferred
	HQ File :01/83/050/00170/AM15/	RLA File :03/95/040/00933/AM14/	Lic.No/Date:0310776563 01.04.2014	Defer Date:29.04.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 29.4.2015.				

149	Case No.:46/8/83-ALC1/2014	Party Name:PRIMA CHEMICALS,	Meet No/Date:18/83- ALC1/2014 11.03.2015	Status:Case Deferred
	HQ File :01/83/050/00182/AM15/	RLA File :08/24/040/00585/AM14/	Lic.No/Date:0810130207 01.04.2014	Defer Date:29.04.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 29.4.2015.				

150	Case No.:52/8/83-ALC1/2014	Party Name:SABERO ORGANICS GUJARAT LIMITED	Meet No/Date:18/83- ALC1/2014 11.03.2015	Status:Case Deferred
	HQ File :01/83/050/00188/AM15/	RLA File :03/95/040/00886/AM14/	Lic.No/Date:0310776574 01.04.2014	Defer Date:29.04.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 29.4.2015.				

151	Case No.:59/8/83-ALC1/2014	Party Name:PRIMA CHEMICALS,	Meet No/Date:18/83- ALC1/2014 11.03.2015	Status:Case Deferred
	HQ File :01/83/050/00195/AM15/	RLA File :08/24/040/00587/AM14/	Lic.No/Date:0810130208 01.04.2014	Defer Date:29.04.2015

Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 29.4.2015.

152	Case No.: 73/8/83-ALC1/2014	Party Name:SABERO ORGANICS GUJARAT LIMITED	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status: Case Deferred
	HQ File :01/83/050/00209/AM15/	RLA File :03/95/040/00875/AM14/	Lic.No/Date:0310776591 01.04.2014	Defer Date:29.04.2015
Decision : DL dated 27.8.2014 issued by Deptt. of C&PC(Chem.Div) . Reminder on 26.2.2016 issued by this office. The case is re-listed for 29.4.2015.				

153	Case No.: 84/8/83-ALC1/2014	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status: Case Deferred
	HQ File :01/83/050/00220/AM15/	RLA File :33/24/040/00018/AM14/	Lic.No/Date:3310029392 01.04.2014	Defer Date:29.04.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 29.4.2015.				

154	Case No.: 3/4/83-ALC1/2014	Party Name:VIVIMED LABS LIMITED	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status: Case Deferred
	HQ File :01/83/050/00108/AM15/	RLA File :09/24/040/00679/AM14/	Lic.No/Date:0910059708 03.04.2014	Defer Date:29.04.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 29.4.2015.				

155	Case No.: 1/6/83-ALC1/2014	Party Name:DEE DEE LABEL	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status: Case Approved
	HQ File :01/83/050/00135/AM15/	RLA File :03/94/040/01194/AM14/	Lic.No/Date:0310776882 03.04.2014	Defer Date:
Decision : The Committee considered the case as per agenda. Based on the written recommendation of DIPP vide their No.7/201/2014-TSW dated 26.3.2015, the Committee decided to approve the case as under :-				
Export Item: Self Adhesive paper (160 GSM+/-10%) with Adhesive coating weight of 20 GSM Quantity : 1 Sq. meter				
Import Items:				
S.No.		Item Description	Quantity recommended	
1.		One side coated paper (75+/-10%)	1.02 sq. meter	
2.		Silicon Coated paper (65 GSM+/-10%)	1.02 sq. meter	
3.		Adhesive (55% Solid) (Water based)	0.042 Kg	

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.:62/10/83-ALC1/2014	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status:Case Approved
HQ File :01/83/050/00292/AM15/	RLA File :03/95/040/01062/AM14/	Lic.No/Date:0310776876 03.04.2014	Defer Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of DIPP vide their No.7/14/2014-TSW dated 26.3.2015, the Committee decided to approve the case as under :-

Export Item: Self Adhesive paper (165 GSM+/-10%) with Adhesive coating weight of 22 GSM

Quantity : 1 Sq. meter

Import Items:

S.No.	Item Description	Quantity recommended
1.	Thermal Paper in Jumbo Roll (75 GSM +/-10%)	1.04 Sq. Meter/Sq. Meter content in export
2.	Adhesive (55% Solid) (Water Based)	0.042 Kg
3.	Silicon Coated Paper (62 GSM+/-10%)	1.04 Sq. Meter/Sq. Meter content in export

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

157	Case No.:32/8/83-ALC1/2014	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status:Case Deferred
	HQ File :01/83/050/00168/AM15/	RLA File :08/24/040/00004/AM15/	Lic.No/Date:0810130417 07.04.2014	Defer Date:29.04.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 29.4.2015.				

158	Case No.:78/8/83-ALC1/2014	Party Name:WEST BENGAL CHEMICAL INDUSTRIES LIMITED	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status:Case Deferred
	HQ File :01/83/050/00214/AM15/	RLA File :02/24/040/00226/AM14/	Lic.No/Date:0210202206 07.04.2014	Defer Date:29.04.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 29.4.2015.				

159	Case No.:50/10/83-ALC1/2014	Party Name:ROHA DYE CHEM PVT LIMITED	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status:Case Deferred
	HQ File	RLA File	Lic.No/Date:0310777359	Defer

:01/83/050/00280/AM15/	:03/95/040/00931/AM14/	07.04.2014	Date:29.04.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 29.4.2015.			

160	Case No.: 52/10/83-ALC1/2014	Party Name: ROHA DYE CHEM PVT LIMITED	Meet No/Date: 18/83-ALC1/2014 11.03.2015	Status: Case Deferred
	HQ File :01/83/050/00282/AM15/	RLA File :03/95/040/00932/AM14/	Lic.No/Date: 0310777364 07.04.2014	Defer Date:29.04.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 29.4.2015.				

161	Case No.: 61/10/83-ALC1/2014	Party Name: ROHA DYE CHEM PVT LIMITED	Meet No/Date: 18/83-ALC1/2014 11.03.2015	Status: Case Deferred
	HQ File :01/83/050/00291/AM15/	RLA File :03/95/040/00874/AM14/	Lic.No/Date: 0310777357 07.04.2014	Defer Date:29.04.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 29.4.2015.				

162	Case No.: 63/10/83-ALC1/2014	Party Name: TASKAR CHEMICALS PVT. LTD.	Meet No/Date: 18/83-ALC1/2014 11.03.2015	Status: Case Deferred
	HQ File :01/83/050/00293/AM15/	RLA File :03/95/040/01056/AM14/	Lic.No/Date: 0310777552 08.04.2014	Defer Date:29.04.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 29.4.2015.				

163	Case No.: 64/10/83-ALC1/2014	Party Name: TASKAR CHEMICALS PVT. LTD.	Meet No/Date: 18/83-ALC1/2014 11.03.2015	Status: Case Deferred
	HQ File :01/83/050/00294/AM15/	RLA File :03/95/040/01057/AM14/	Lic.No/Date: 0310777548 08.04.2014	Defer Date:29.04.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 29.4.2015.				

164	Case No.: 65/2/83-ALC1/2014	Party Name: EXCEL CROP CARE LIMITED	Meet No/Date: 18/83-ALC1/2014 11.03.2015	Status: Case Deferred
	HQ File :01/83/050/00022/AM15/	RLA File :03/94/040/01097/AM14/	Lic.No/Date: 0310777657 09.04.2014	Defer Date:29.04.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 29.4.2015.				

165	Case No.: 49/10/83-ALC1/2014	Party Name: ROHA DYE CHEM PVT LIMITED	Meet No/Date: 18/83-ALC1/2014 11.03.2015	Status: Case Deferred
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HQ File :01/83/050/00279/AM15/	RLA File :03/95/040/00013/AM15/	Lic.No/Date:0310778052 11.04.2014	Defer Date:29.04.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 29.4.2015.			

Case No.:68/10/83-ALC1/2014	Party Name:TYTAN ORGANICS PVT. LTD.,	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status:Case Deferred
166 HQ File :01/83/050/00298/AM15/	RLA File :03/95/040/01029/AM14/	Lic.No/Date:0310778072 11.04.2014	Defer Date:29.04.2015
Decision : Comments awaited from Deptt. of C&PC(PC Div). The case is re-listed for 29.4.2015.			

Case No.:17/10/83-ALC1/2014	Party Name:KLJ ORGANIC LTD.	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status:Case Deferred
167 HQ File :01/83/050/00247/AM15/	RLA File :05/23/040/00006/AM15/	Lic.No/Date:0510384020 15.04.2014	Defer Date:29.04.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 29.4.2015..			

Case No.:16/10/83-ALC1/2014	Party Name:FIRE SAFETY DEVICES PVT. LTD.	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status:Case Approved
HQ File :01/83/050/00246/AM15/	RLA File :05/23/040/00003/AM15/	Lic.No/Date:0510384201 16.04.2014	Defer Date:
Decision : The Committee considered the case as per agenda. Based on the written recommendation of DIPP vide their No.7/48/2014-TSW dated 26.3.2015, the Committee decided to approve the case as under :-			
Export Item 1: Aqueous Film Forming Foam Grade 3% Quantity : 5,00,000 Litre			
Import Items:			
168	S.No.	Item Description	Quantity recommended
	1.	Dupont Forafac 1157 N Film Forming Fluoro Surfactant	4855.2 Kg
	2.	DX1025 Fluoro Surfactant	1698.3 Kg
	3.	DX5011 Fluorinated Surfactant	846.6 Kg
	4.	Emplicol 0758	13112.1 Kg
	5.	Perfluoro Alkyl Sulfonyl Quaternary Ammonium Iodides F-23	433.5 Kg
	6.	Glycol Ether DB	46139.7 Kg
Export Item 2: Aqueous Film Forming Foam Grade – 3 X 6% Quantity : 1,00,000 Letre			
Import Items:			

S.No.	Item Description	Quantity recommended
7.	Dupont Forafac 1157 N Film Forming Fluoro Surfactant	1360.00 Kg
8.	DX1025 Fluoro Suffactant	436.56 Kg
9.	DX5011 Fluorinated Surfactant	218.28 Kg
10.	Emplicol 0758	3982.08 Kg
11.	Perfluoro Alkyl Sulfonyl Quaternary Ammonium Iodides F-23	47.94 Kg
12.	Glycol Ether DB	16028.28 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

	Case No.: 55/10/83-ALC1/2014	Party Name: YASHO INDUSTRIES PVT.LTD.	Meet No/Date: 18/83-ALC1/2014 11.03.2015	Status: Case Deferred
169	HQ File :01/83/050/00285/AM15/	RLA File :03/95/040/00027/AM15/	Lic.No/Date: 0310778489 16.04.2014	Defer Date:29.04.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 29.4.2015.				

	Case No.: 72/10/83-ALC1/2014	Party Name: ITC LIMITED	Meet No/Date: 18/83-ALC1/2014 11.03.2015	Status: Case Approved	
	HQ File :01/83/050/00302/AM15/	RLA File :09/24/040/00010/AM15/	Lic.No/Date: 0910059759 16.04.2014	Defer Date:	
Decision : The Committee considered the case as per agenda. Based on the written recommendation of DIPP vide their No.7/81/2014-TSW dated 26.3.2015, the Committee decided to approve the case as under :-					
Export Item: Coated Folding Box Board Quantity : 1 MT					
Import Items:					
170	S.No.	Item Description	Qty. Asked for (in MT)	As per Central Excise Data (in MT)	Quantity recommended (in MT)
	1.	Eucalyptus Wood Chips (BDMT) (for conversion of chips into pulp)	2.552	3.105	2.407 (Based on last recommendation)
	2.	Sodium Chlorate (Pulp Conversion Chemical)	0.04750	0.02851	0.02851
	3.	Quick Lime (Pulp Conversion Chemical)	1.00364	0.9806	0.9806
	4.	Caustic Soda Lye	0.14814	0.1446	0.1446

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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श्री श्रीमती/श्री श्रीमान्
 भारत सरकार, Light DGFT
 विदेश व्यापार अधिकारण
 Ministry of Commerce
 बाह्य व्यापार, Deptt. of Commerce
 नई दिल्ली / New Delhi

	(Pulp Conversion Chemical)			
5.	Cationic Tapioca Starch (Wet End Capital)	0.08737	0.033502	0.033502
6.	Clay (Coating Chemical)	0.04362	0.04183	0.04183
7.	Latex SBR (50% DRC) Binder	0.04164	0.035502	0.035502
8.	Carboxy Methyl Cellulose (Coating Chemical)	0.00078	0.0413	0.00078
9.	Core Pipes (Packing Material)	0.011	-	As per packaging policy
10.	Core Plugs (Packing Material)	0.011	-	As per packaging policy

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

	Case No.:79/8/83-ALC1/2014	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status:Case Deferred
172	HQ File :01/83/050/00215/AM15/	RLA File :08/24/040/00005/AM15/	Lic.No/Date:0810130715 21.04.2014	Defer Date:29.04.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 29.4.2015.				

	Case No.:22/10/83-ALC1/2014	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status:Case Deferred
173	HQ File :01/83/050/00252/AM15/	RLA File :05/24/040/00001/AM15/	Lic.No/Date:0510384472 21.04.2014	Defer Date:29.04.2015
Decision : Comments awaited from DIPP. The case is re-listed for 29.4.2015.				

	Case No.:11/4/83-ALC1/2014	Party Name:JJ.PLASTALLOY PVT. LTD.,	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status:Case Deferred
174	HQ File :01/83/050/00116/AM15/	RLA File :15/24/040/00001/AM15/	Lic.No/Date:1510021718 22.04.2014	Defer Date:29.04.2015
Decision : Comments awaited from Deptt. of C&PC(PC Div). The case is re-listed for 29.4.2015.				

	Case No.:86/8/83-ALC1/2014	Party Name:SONI POLYMERS PVT. LTD.	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status:Case Deferred
175	HQ File	RLA File	Lic.No/Date:5010002065	Defer

:01/83/050/00222/AM15/	:50/24/040/00014/AM14/	22.04.2014	Date:29.04.2015
Decision :D/L dated 8.9.2014 issued by Deptt. of C&PC(Chem.Div) . Reminder issued by this office on 2/3/2015. The case is re-listed for 29.4.2015.			

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Case No.: 20/10/83-ALC1/2014	Party Name:SGM PAPER PRODUCTS	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status: Case Approved									
HQ File :01/83/050/00250/AM15/	RLA File :05/24/040/00018/AM15/	Lic.No/Date:0510384577 22.04.2014	Defer Date:									
Decision : The Committee considered the case as per agenda. Based on the written recommendation of DIPP vide their No.7/304/2014-TSW dated 26.3.2015, the Committee decided to approve the case as under :- Export Item: Note Book [Using Writing Printing paper Coated of (50-150 GSM) 125.00 MT & Supercol Mottled Coloured press Board (365+-10% GSM) 24.00 MT] Quantity : 149 MT Import Items: <table><tr><th>S.No.</th><th>Item Description</th><th>Quantity recommended</th></tr><tr><td>1.</td><td>Printing Paper Coated (50-150 GSM)</td><td>1.125 MT per MT content in export</td></tr><tr><td>2.</td><td>Supercol Mottled Coloured press Board (365 +-10% GSM)</td><td>1.05 MT per MT content in export product</td></tr></table>				S.No.	Item Description	Quantity recommended	1.	Printing Paper Coated (50-150 GSM)	1.125 MT per MT content in export	2.	Supercol Mottled Coloured press Board (365 +-10% GSM)	1.05 MT per MT content in export product
S.No.	Item Description	Quantity recommended										
1.	Printing Paper Coated (50-150 GSM)	1.125 MT per MT content in export										
2.	Supercol Mottled Coloured press Board (365 +-10% GSM)	1.05 MT per MT content in export product										
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.												

177	Case No.: 77/10/83-ALC1/2014	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status: Case Deferred
	HQ File :01/83/050/00307/AM15/	RLA File :09/24/040/00565/AM14/	Lic.No/Date:0910059868 25.04.2014	Defer Date:29.04.2015
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 29.4.2015.			

178	Case No.: 30/8/83-ALC1/2014	Party Name:JJ.PLASTALLOY PVT. LTD.,	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status: Case Deferred
	HQ File :01/83/050/00166/AM15/	RLA File :15/24/040/00002/AM15/	Lic.No/Date:1510021758 28.04.2014	Defer Date:29.04.2015
	Decision :D/L dated 29.9.2014 issued by Deptt. of C&PC(PC.Div) . Reminder issued by this office on 2.3.2015. The case is re-listed for 29.4.2015.			

179	Case No.: 4/8/83-ALC1/2014	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status: Case Deferred
	HQ File :01/83/050/00140/AM15/	RLA File :03/95/040/01001/AM14/	Lic.No/Date:0310779875 29.04.2014	Defer Date:29.04.2015

Decision : The Committee considered the case as per agenda and noted that hard copy from the RA has been received and sent to Deptt. of C&PC(Chem.Div)(AKA) on 13.04.2015. The case is re-listed for 29.4.2015.

180	Case No.: 47/10/83-ALC1/2014	Party Name: STERLING AUXILIARIES PVT LTD	Meet No/Date: 18/83-ALC1/2014 11.03.2015	Status: Case Deferred
	HQ File :01/83/050/00277/AM15/	RLA File :03/95/040/00988/AM14/	Lic.No/Date:0310779853 29.04.2014	Defer Date:29.04.2015
Decision : The Committee considered the case as per agenda. The application was refer to Deptt. of C&PC(Chem.Div)(AKA) on 27.3.2015. Comments awaited. The case is re-listed for 29.4.2015.				

181	Case No.: 48/10/83-ALC1/2014	Party Name: STERLING AUXILIARIES PVT LTD	Meet No/Date: 18/83-ALC1/2014 11.03.2015	Status: Case Deferred
	HQ File :01/83/050/00278/AM15/	RLA File :03/95/040/00919/AM14/	Lic.No/Date:0310779856 29.04.2014	Defer Date:29.04.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 29.4.2015.				

182	Case No.: 51/10/83-ALC1/2014	Party Name: STERLING AUXILIARIES PVT LTD	Meet No/Date: 18/83-ALC1/2014 11.03.2015	Status: Case Deferred
	HQ File :01/83/050/00281/AM15/	RLA File :03/95/040/01052/AM14/	Lic.No/Date:0310779841 29.04.2014	Defer Date:29.04.2015
Decision : The Committee considered the case as per agenda. The application was refer to Deptt. of C&PC(Chem.Div)(AKA) on 27.3.2015. Comments awaited. The case is re-listed for 29.4.2015.				

183	Case No.: 53/10/83-ALC1/2014	Party Name: STERLING AUXILIARIES PVT LTD	Meet No/Date: 18/83-ALC1/2014 11.03.2015	Status: Case Deferred
	HQ File :01/83/050/00283/AM15/	RLA File :03/95/040/00864/AM14/	Lic.No/Date:0310779837 29.04.2014	Defer Date:29.04.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 29.4.2015				

184	Case No.: 15/10/83-ALC1/2014	Party Name: KLJ ORGANIC LTD.	Meet No/Date: 18/83-ALC1/2014 11.03.2015	Status: Case Deferred
	HQ File :01/83/050/00245/AM15/	RLA File :05/23/040/00028/AM15/	Lic.No/Date:0510385300 30.04.2014	Defer Date:29.04.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 29.4.2015.				

185	Case No.: 10/4/83-ALC1/2014	Party Name: ARIES DYE CHEM INDUSTRIES,	Meet No/Date: 18/83-ALC1/2014 11.03.2015	Status: Case Deferred
	HQ File :01/83/050/00115/AM15/	RLA File :08/24/040/00016/AM15/	Lic.No/Date:0810131004 01.05.2014	Defer Date:29.04.2015

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 29.4.2015.

186	Case No.: 3/8/83-ALC1/2014	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status: Case Deferred
	HQ File :01/83/050/00139/AM15/	RLA File :03/95/040/00081/AM15/	Lic.No/Date:0310780405 02.05.2014	Defer Date:29.04.2015
	Decision : The Committee considered the case as per agenda and noted that hard copy from the RA has been received and sent to Deptt. of C&PC(Chem.Div) on 24.7.2014. The case is re-listed for 29.4.2015.			

187	Case No.: 14/10/83-ALC1/2014	Party Name:BURDA DRUCK INDIA PVT LTD	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status: Case Deferred
	HQ File :01/83/050/00244/AM15/	RLA File :05/23/040/00039/AM15/	Lic.No/Date:0510385795 05.05.2014	Defer Date:29.04.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 29.4.2015.			

188	Case No.: 34/10/83-ALC1/2014	Party Name:SATYAM COMPOSITES PVT. LTD.	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status: Case Deferred
	HQ File :01/83/050/00264/AM15/	RLA File :34/24/040/00288/AM14/	Lic.No/Date:3410039938 05.05.2014	Defer Date:29.04.2015
	Decision : D/L dated 10.12.2014 followed by reminder dated 9.1.2015 issued by Deptt. of C&PC(PC Div). Re-listed for 29.4.2015.			

189	Case No.: 13/10/83-ALC1/2014	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status: Case Deferred
	HQ File :01/83/050/00243/AM15/	RLA File :05/24/040/00043/AM15/	Lic.No/Date:0510385892 06.05.2014	Defer Date:29.04.2015
	Decision : Comments awaited from DIPP. Re-listed for 29.4.2015.			

190	Case No.: 91/8/83-ALC1/2014	Party Name:GPT INFRAPROJECTS LIMITED	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status: Case Approved
	HQ File :01/83/050/00227/AM15/	RLA File :02/24/040/00022/AM15/	Lic.No/Date:0210203135 08.05.2014	Defer Date:
	Decision : The Committee considered the case as per agenda. Based on the written recommendation of DIPP vide their No.7/315/2014-TSW dated 26.3.2015, the Committee decided to approve the case as under :- Export Item: Meter Gauge Monoblock Sleepers with Pandrol Shoulder (of Cast Iron) Quantity : 25000 Numbers			

Import Items:

S.No.	Item Description	Quantity recommended
1.	Cast iron Shoulder	Net to net

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.: 1/8/83-ALC1/2014	Party Name: RECKITT BENCKISER HEALTHCARE INDIA LIMITED	Meet No/Date: 18/83-ALC1/2014 11.03.2015	Status: Case Approved
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HQ File :01/83/050/00137/AM15/	RLA File :05/24/040/00059/AM15/	Lic.No/Date: 0510386316 12.05.2014	Defer Date:
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Decision : The Committee considered the case as per agenda. Based on the written recommendation of DIPP vide their No.7/128/2014-TSW dated 26.3.2015, the Committee decided to approve the case as under :-

Export Item: Foot & Nail Cream

Quantity : 30,000 Kg

Import Items:

S.No.	Item Description	Quantity recommended in (KG)
1.	Myristyl Alcohol	602.90
2.	Fragrance Refresh (162192)	60.00
3.	Dragosantol 100 (Bisabolol)	30.15
4.	Paraffin Wax 60-63	301.50
5.	Liquid Paraffin BP	2410.83
6.	Allantoin	30.15
7.	Tegocare 450	1055.25
8.	Tegin M Glyceryl Stearate Veg (Glyceryl Stearate)	753.75
9.	Xiameter PMX0345 Cyclosiloxane (DC-0345)	1206.00
10.	Vitamin E Acetate (Tocopheryl Acetate)	30.15
11.	Xiameter PMX200 Silicone Fluid 100CS (Dimethicone DC-200, 100CST)	301.5
12.	Glycerin BP/EP/USP (Glycerol)	7537.50
13.	D-Panthenol USP	301.50
14.	Euxyl K 340	301.50

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

192	Case No.: 8/10/83-ALC1/2014	Party Name: G S P CROP SCIENCE PVT. LTD.	Meet No/Date: 18/83-ALC1/2014 11.03.2015	Status: Case Deferred
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:01/83/050/00236/AM15/	:08/24/040/00037/AM15/	19.05.2014	Date:29.04.2015
Decision : The Committee considered the case as per agenda. The application was refer to Deptt. of C&PC(Chem.Div)(AKA) on 13.4.2015. Comments awaited. The case is re-listed for 29.4.2015.			

195	Case No.:29/10/83-ALC1/2014	Party Name:SECURE PRINT SOLUTIONS PRIVATE LIMITED	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status:Case Deferred
	HQ File :01/83/050/00259/AM15/	RLA File :02/24/040/00030/AM15/	Lic.No/Date:0210203297 19.05.2014	Defer Date:29.04.2015
Decision : Comments awaited from DIPP. The case is re-listed for 29.4.2015.				

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Case No.:32/10/83-ALC1/2014	Party Name:ATUL LIMITED,	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status:Case Approved
HQ File :01/83/050/00262/AM15/	RLA File :08/24/040/00006/AM15/	Lic.No/Date:0810131407 19.05.2014	Defer Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. Of C&PC(Chem Div) vide their U.O.No. 14010/12/2011-Ch.II dated 3.3.2015, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Novatic Jade Green XBN (C.I. Vat Green 1) (Dye Content 95% Min.)	1 Kg	1. Anthraquinone 2. Sulphur 3. Cast Iron Powder 4. Glycerine 5. TRO 6. Potassium hydroxide (F) Caustic Potash Flakes 7. Methanol 8. Resist Salt/Nitroobenzene-m-Sulphonic Acid 9. Sodium Hexametaphosphate/SHMP 10. Sodium Hydroxide/Caustic Soda 11. Manganese Dioxide 12. Sodium Bisulphite 13. Nitrobenzene 14. DMA/N,N-Dimethylaniline 15. Soda Ash 16. Dimethyl Sulphate 17. Boric Acid	1.118 Kg 9.630 kg 0.762 Kg 0.678 Kg 0.008 Kg 1.689 Kg 0.721 Kg 0.201 kg 0.016 Kg 0.080 Kg 1.430 Kg 1.170 kg 0.838 Kg 0.116 Kg 1.784 Kg 1.784 Kg 0.081 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

197	Case No.:36/10/83-ALC1/2014	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:18/83-ALC1/2014	Status:Case Approved
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		11.03.2015	
HQ File :01/83/050/00266/AM15/	RLA File :08/24/040/00020/AM15/	Lic.No/Date:0810131408 19.05.2014	Defer Date:
Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. Of C&PC(Chem Div) vide their U.O.No.C.II- 14011/62/2012-(Ch.II) dated 5.11.2014, the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Acid Black 210 (Dye content 70%)	1 Kg	1. 4,4 Diamino Sulphanilide (DASA)	0.203 Kg
		2. H Acid	0.246 kg
		3. Para Nitro Aniline	0.107 Kg
		4. Meta Phenylene Diamine	0.084 Kg
		5. Soda Ash	0.245 kg
		6. Sodium Nitrite	0.160 kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.: 65/13/83-ALC1/2014	Party Name: ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date: 18/83-ALC1/2014 11.03.2015	Status: Case Deferred
198	HQ File :01/83/050/00472/AM15/	RLA File :17/24/040/00009/AM15/	Lic.No/Date:1710005814 20.05.2014	Defer Date:29.04.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 29.4.2015.				

	Case No.: 33/10/83-ALC1/2014	Party Name: ARIES DYE CHEM INDUSTRIES,	Meet No/Date: 18/83-ALC1/2014 11.03.2015	Status: Case Deferred
199	HQ File :01/83/050/00263/AM15/	RLA File :08/24/040/00467/AM14/	Lic.No/Date:0810131488 21.05.2014	Defer Date:29.04.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 29.4.2015.				

	Case No.: 27/10/83-ALC1/2014	Party Name: PRIMA CHEMICALS,	Meet No/Date: 18/83-ALC1/2014 11.03.2015	Status: Case Deferred
200	HQ File :01/83/050/00257/AM15/	RLA File :08/24/040/00079/AM15/	Lic.No/Date:0810131574 22.05.2014	Defer Date:29.04.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 29.4.2015.				

201	Case No.: 45/10/83-ALC1/2014	Party Name: AGRO LIFE SCIENCE CORPORATION	Meet No/Date: 18/83-ALC1/2014	Status: Case Deferred
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			11.03.2015	
	HQ File :01/83/050/00275/AM15/	RLA File :02/24/040/00023/AM15/	Lic.No/Date:0210203418 22.05.2014	Defer Date:29.04.2015
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 29.4.2015			

	Case No.:53/15/83-ALC1/2014	Party Name:NARSIPUR CHEMICALS PVT LTD	Meet No/Date:18/83- ALC1/2014 11.03.2015	Status:Case Deferred
202	HQ File :01/83/050/00549/AM15/	RLA File :03/95/040/00101/AM15/	Lic.No/Date:0310783284 28.05.2014	Defer Date:29.04.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 29.4.2015.			

	Case No.:6/12/83-ALC1/2014	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:18/83- ALC1/2014 11.03.2015	Status:Case Deferred
203	HQ File :01/83/050/00405/AM15/	RLA File :08/24/040/00561/AM14/	Lic.No/Date:0810132104 03.06.2014	Defer Date:29.06.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 29.6.2015.			

	Case No.:74/10/83-ALC1/2014	Party Name:MEGHMANI ORGANICS LTD	Meet No/Date:18/83- ALC1/2014 11.03.2015	Status:Case Deferred
204	HQ File :01/83/050/00304/AM15/	RLA File :08/24/040/00057/AM15/	Lic.No/Date:0810132157 04.06.2014	Defer Date:29.04.2015
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 29.4.2015.			

	Case No.:75/10/83-ALC1/2014	Party Name:MAHAK DYECHEM INDUSTRIES	Meet No/Date:18/83- ALC1/2014 11.03.2015	Status:Case Deferred
205	HQ File :01/83/050/00305/AM15/	RLA File :08/24/040/00014/AM15/	Lic.No/Date:0810132165 05.06.2014	Defer Date:29.04.2015
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 29.4.2015.			

	Case No.:42/10/83-ALC1/2014	Party Name:OREN HYDROCARBONS PRIVATE LTD.	Meet No/Date:18/83- ALC1/2014 11.03.2015	Status:Case Deferred
206	HQ File :01/83/050/00272/AM15/	RLA File :04/24/040/00049/AM15/	Lic.No/Date:0410158486 06.06.2014	Defer Date:29.04.2015
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 29.4.2015.			

207	Case No.:64/11/83-ALC1/2014	Party Name:PERFECT COLOURANTS AND PLASTICS PVT LTD	Meet No/Date:18/83- ALC1/2014 11.03.2015	Status:Case Deferred
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HQ File :01/83/050/00377/AM15/	RLA File :34/24/040/00048/AM15/	Lic.No/Date:3410040212 06.06.2014	Defer Date:29.04.2015
Decision : The Committee considered the case as per agenda and Committee decided to defer the case for four weeks for clarification from TA. The case re-listed for 29.4.2015			

Case No.:43/10/83- ALC1/2014	Party Name: BANARAS BEADS LIMITED	Meet No/Date: 18/83- ALC1/2014 11.03.2015	Status: Case Deferred
208 HQ File :01/83/050/00273/AM15/	RLA File :15/24/040/00008/AM15/	Lic.No/Date: 1510021990 09.06.2014	Defer Date: 29.04.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 29.4.2015.			

Case No.:33/13/83- ALC1/2014	Party Name: HYDERABAD PIGMENTS PVT LTD	Meet No/Date: 18/83- ALC1/2014 11.03.2015	Status: Case Deferred
209 HQ File :01/83/050/00440/AM15/	RLA File :09/24/040/00112/AM15/	Lic.No/Date: 0910060410 10.06.2014	Defer Date: 29.04.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 29.4.2015.			

Case No.:79/10/83- ALC1/2014	Party Name: LOXIM INDUSTRIES LIMITED	Meet No/Date: 18/83- ALC1/2014 11.03.2015	Status: Case Deferred
210 HQ File :01/83/050/00309/AM15/	RLA File :08/24/040/00097/AM15/	Lic.No/Date: 0810132298 12.06.2014	Defer Date: 29.04.2015
Decision : D/L dated 26.12.2014 issued by Deptt. of C&PC(Chem.Div) . The case is re-listed for 29.4.2015.			

Case No.:2/6/83-ALC1/2014	Party Name: RUBAMIN LTD.	Meet No/Date: 18/83- ALC1/2014 11.03.2015	Status: Case Deferred
211 HQ File :01/83/050/00136/AM15/	RLA File :34/24/040/00054/AM15/	Lic.No/Date: 3410040258 16.06.2014	Defer Date: 29.04.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 29.4.2015.			

Case No.:71/10/83- ALC1/2014	Party Name: SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date: 18/83- ALC1/2014 11.03.2015	Status: Case Deferred
212 HQ File :01/83/050/00301/AM15/	RLA File :31/83/040/00212/AM14/	Lic.No/Date: 3110064414 17.06.2014	Defer Date: 29.04.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 29.4.2015			

Case No.:13/16/83- ALC1/2014	Party Name: DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date: 18/83- ALC1/2014 11.03.2015	Status: Case Deferred
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HQ File :01/83/050/00598/AM15/	RLA File :03/94/040/00207/AM15/	Lic.No/Date:0310785772 20.06.2014	Defer Date:29.04.2015
Decision : The Committee considered the case as per agenda and noted that hard copy from RA, has been received and sent to Deptt. of C&PC(Chem.Div)(AKA) on 17.3.2015. The case is re-listed for 29.4.2015.			

Case No.:14/16/83-ALC1/2014	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:18/83- ALC1/2014 11.03.2015	Status:Case Deferred
214 HQ File :01/83/050/00599/AM15/	RLA File :03/94/040/00206/AM15/	Lic.No/Date:0310785770 20.06.2014	Defer Date:29.04.2015
Decision : The Committee considered the case as per agenda and noted that hard copy from RA, has been received and sent to Deptt. of C&PC(Chem.Div)(AKA) on 30.3.2015. The case is re-listed for 29.4.2015.			

Case No.:16/16/83-ALC1/2014	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:18/83- ALC1/2014 11.03.2015	Status:Case Deferred
215 HQ File :01/83/050/00601/AM15/	RLA File :03/94/040/00216/AM15/	Lic.No/Date:0310785716 20.06.2014	Defer Date:29.04.2015
Decision : The Committee considered the case as per agenda and noted that hard copy from RA, has been received and sent to Deptt. of C&PC(Chem.Div)(AKA) on 30.3.2015. The case is re-listed for 29.4.2015.			

Case No.:11/16/83-ALC1/2014	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:18/83- ALC1/2014 11.03.2015	Status:Case Deferred
216 HQ File :01/83/050/00596/AM15/	RLA File :03/94/040/01020/AM14/	Lic.No/Date:0310785803 23.06.2014	Defer Date:29.04.2015
Decision : The Committee considered the case as per agenda and noted that hard copy from RA, has been received and sent to Deptt. of C&PC(Chem.Div)(AKA) on 6.4.2015. The case is re-listed for 29.4.2015.			

Case No.:12/16/83-ALC1/2014	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:18/83- ALC1/2014 11.03.2015	Status:Case Deferred
217 HQ File :01/83/050/00597/AM15/	RLA File :03/94/040/00242/AM15/	Lic.No/Date:0310785808 23.06.2014	Defer Date:29.04.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 29.4.2015.			

Case No.:15/16/83-ALC1/2014	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:18/83- ALC1/2014 11.03.2015	Status:Case Deferred
218 HQ File :01/83/050/00600/AM15/	RLA File :03/94/040/00255/AM15/	Lic.No/Date:0310785813 23.06.2014	Defer Date:29.04.2015
Decision : The Committee considered the case as per agenda and noted that hard copy			

from RA, has been received and sent to Deptt. of C&PC(Chem.Div)(AKA) on 30.3.2015.
The case is re-listed for 29.4.2015.

219	Case No.:17/16/83-ALC1/2014	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:18/83- ALC1/2014 11.03.2015	Status:Case Deferred
	HQ File :01/83/050/00602/AM15/	RLA File :03/94/040/00235/AM15/	Lic.No/Date:0310785805 23.06.2014	Defer Date:29.04.2015
	Decision : The Committee considered the case as per agenda and noted that hard copy from RA, has been received and sent to Deptt. of C&PC(Chem.Div)(AKA) on 30.3.2015. The case is re-listed for 29.4.2015.			

220	Case No.:18/16/83-ALC1/2014	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:18/83- ALC1/2014 11.03.2015	Status:Case Deferred
	HQ File :01/83/050/00603/AM15/	RLA File :03/94/040/00243/AM15/	Lic.No/Date:0310785811 23.06.2014	Defer Date:29.04.2015
	Decision : The Committee considered the case as per agenda and noted that hard copy from RA, has been received and sent to Deptt. of C&PC(Chem.Div)(AKA) on 30.3.2015. The case is re-listed for 29.4.2015.			

221	Case No.:3/18/83-ALC1/2014	Party Name:GEM AROMATICS PVT.LTD.	Meet No/Date:18/83- ALC1/2014 11.03.2015	Status:Case Deferred
	HQ File :01/83/050/00692/AM15/	RLA File :03/94/040/00237/AM15/	Lic.No/Date:0310786060 26.06.2014	Defer Date:29.04.2015
	Decision : The Committee considered the case as per agenda and noted that hard copy from RA, has been received and sent to Deptt. of C&PC(Chem.Div)(AKA) on 9.4.2015. The case is re-listed for 29.4.2015.			

222	Case No.:3/12/83-ALC1/2014	Party Name:BIOSTADT INDIA LIMITED	Meet No/Date:18/83- ALC1/2014 11.03.2015	Status:Case Deferred
	HQ File :01/83/050/00402/AM15/	RLA File :03/94/040/00312/AM15/	Lic.No/Date:0310786546 08.07.2014	Defer Date:29.04.2015
	Decision : Comments awaited from Deptt. of C&PC(PC Div). Re-listed for 29.4.2015.			

223	Case No.:4/12/83-ALC1/2014	Party Name:BIOSTADT INDIA LIMITED	Meet No/Date:18/83- ALC1/2014 11.03.2015	Status:Case Deferred
	HQ File :01/83/050/00403/AM15/	RLA File :03/94/040/00311/AM15/	Lic.No/Date:0310786543 08.07.2014	Defer Date:29.04.2015
	Decision : Comments awaited from Deptt. of C&PC(PC Div). Re-listed for 29.4.2015.			

224	Case No.:55/18/83-ALC1/2014	Party Name:UPL LTD.(FORMERLY UNITED PHOSPHORUS LTD.)	Meet No/Date:18/83- ALC1/2014 11.03.2015	Status:Case Deferred
	HQ File	RLA File	Lic.No/Date:0310786689	Defer

:01/83/050/00744/AM15/	:03/95/040/00311/AM15/	10.07.2014	Date:29.04.2015
Decision : The Committee considered the case as per agenda and noted that hard copy from RA, has been received and sent to Deptt. of C&PC(Chem.Div)(AKA) on 27.3.2015. The case is re-listed for 29.4.2015.			

225	Case No.: 9/18/83-ALC1/2014	Party Name: UPL LTD.(FORMERLY UNITED PHOSPHORUS LTD.)	Meet No/Date: 18/83-ALC1/2014 11.03.2015	Status: Case Deferred
	HQ File :01/83/050/00698/AM15/	RLA File :03/95/040/00164/AM15/	Lic.No/Date: 0310786724 11.07.2014	Defer Date:29.04.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 29.4.2015.				

226	Case No.: 54/18/83-ALC1/2014	Party Name: RALLIS INDIA LIMITED	Meet No/Date: 18/83-ALC1/2014 11.03.2015	Status: Case Deferred
	HQ File :01/83/050/00743/AM15/	RLA File :03/95/040/00119/AM15/	Lic.No/Date: 0310786726 11.07.2014	Defer Date:29.04.2015
Decision : The Committee considered the case as per agenda and noted that hard copy from the RA has been received and application refer to Deptt. Of C&PC(Chem Div.) (AKA) on 27.3.2015 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 29.4.2015.				

227	Case No.: 22/18/83-ALC1/2014	Party Name: SMI COATED PRODUCTS PVT. LTD.	Meet No/Date: 18/83-ALC1/2014 11.03.2015	Status: Case Deferred
	HQ File :01/83/050/00711/AM15/	RLA File :03/95/040/00320/AM15/	Lic.No/Date: 0310786746 14.07.2014	Defer Date:29.04.2015
Decision : The Committee considered the case as per agenda and noted that hard copy from the RA has been received and application refer to DIPP on 19.3.2015 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 29.4.2015.				

228	Case No.: 56/18/83-ALC1/2014	Party Name: ACMECHEM LTD.	Meet No/Date: 18/83-ALC1/2014 11.03.2015	Status: Case Deferred
	HQ File :01/83/050/00745/AM15/	RLA File :02/24/040/00048/AM15/	Lic.No/Date: 0210204470 14.07.2014	Defer Date:29.04.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 29.4.2015.				

229	Case No.: 7/18/83-ALC1/2014	Party Name: RAJ BORAX PVT. LTD.	Meet No/Date: 18/83-ALC1/2014 11.03.2015	Status: Case Deferred
	HQ File :01/83/050/00696/AM15/	RLA File :03/95/040/00301/AM15/	Lic.No/Date: 0310786858 15.07.2014	Defer Date:29.04.2015

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 29.4.2015.

230	Case No.: 53/18/83-ALC1/2014	Party Name: SMI COATED PRODUCTS PVT. LTD.	Meet No/Date: 18/83-ALC1/2014 11.03.2015	Status: Case Deferred
	HQ File :01/83/050/00742/AM15/	RLA File :03/95/040/00315/AM15/	Lic.No/Date: 0310786822 15.07.2014	Defer Date:29.04.2015
Decision : The Committee considered the case as per agenda and noted that hard copy from the RA has been received and application refer to DIPP on 20.3.2015 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 29.4.2015.				

231	Case No.: 59/18/83-ALC1/2014	Party Name: SUPREME PETROCHEM LTD.,	Meet No/Date: 18/83-ALC1/2014 11.03.2015	Status: Case Deferred
	HQ File :01/83/050/00748/AM15/	RLA File :03/95/040/00272/AM15/	Lic.No/Date: 0310787008 17.07.2014	Defer Date:29.04.2015
Decision : The Committee considered the case as per agenda and noted that hard copy from the RA has been received and application refer to Deptt. Of C&PC(Chem Div.) (OPS) on 17.4.2015. Accordingly the case may be re-listed on 29.4.2015.				

232	Case No.: 8/18/83-ALC1/2014	Party Name: UPL LTD.(FORMERLY UNITED PHOSPHORUS LTD.)	Meet No/Date: 18/83-ALC1/2014 11.03.2015	Status: Case Deferred
	HQ File :01/83/050/00697/AM15/	RLA File :03/95/040/00341/AM15/	Lic.No/Date: 0310787041 18.07.2014	Defer Date:29.04.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 29.4.2015.				

233	Case No.: 1/10/83-ALC1/2014	Party Name: SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date: 18/83-ALC1/2014 11.03.2015	Status: Case Deferred
	HQ File :01/83/050/00229/AM15/	RLA File :31/83/040/00028/AM15/	Lic.No/Date: 3110064594 23.07.2014	Defer Date:29.04.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 29.4.2015.				

234	Case No.: 4/18/83-ALC1/2014	Party Name: REX TONE INDUSTRIES LTD.	Meet No/Date: 18/83-ALC1/2014 11.03.2015	Status: Case Deferred
	HQ File :01/83/050/00693/AM15/	RLA File :03/95/040/00354/AM15/	Lic.No/Date: 0310787225 23.07.2014	Defer Date:29.04.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 29.4.2015.				

235	Case No.:10/18/83-ALC1/2014	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status:Case Deferred
	HQ File :01/83/050/00699/AM15/	RLA File :03/95/040/00380/AM15/	Lic.No/Date:0310787634 05.08.2014	Defer Date:29.04.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 29.4.2015.				

236	Case No.:21/16/83-ALC1/2014	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status:Case Deferred
	HQ File :01/83/050/00606/AM15/	RLA File :03/94/040/00342/AM15/	Lic.No/Date:0310787764 07.08.2014	Defer Date:29.04.2015
Decision : The Committee considered the case as per agenda and noted that hard copy from the RA has been received and application refer to Deptt. Of C&PC(Chem Div.) on 28.1.2015 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 29.4.2015.				

237	Case No.:22/16/83-ALC1/2014	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status:Case Deferred
	HQ File :01/83/050/00607/AM15/	RLA File :03/94/040/00340/AM15/	Lic.No/Date:0310787765 07.08.2014	Defer Date:29.04.2015
Decision : The Committee considered the case as per agenda and noted that hard copy from the RA has been received and application refer to Deptt. Of C&PC(Chem Div.) on 28.1.2015 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 29.4.2015.				

238	Case No.:5/18/83-ALC1/2014	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status:Case Deferred
	HQ File :01/83/050/00694/AM15/	RLA File :03/95/040/00396/AM15/	Lic.No/Date:0310787818 08.08.2014	Defer Date:29.04.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 29.4.2015.				

239	Case No.:12/18/83-ALC1/2014	Party Name:UPL LTD.(FORMERLY UNITED PHOSPHORUS LTD.)	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status:Case Deferred
	HQ File :01/83/050/00701/AM15/	RLA File :03/95/040/00279/AM15/	Lic.No/Date:0310787827 08.08.2014	Defer Date:29.04.2015
Decision : The Committee considered the case as per agenda and noted that hard copy from the RA has been received and application refer to Deptt. Of C&PC(Chem Div.) (AKA) on 30.3.2015 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 29.4.2015.				

240	Case No.: 4/10/83-ALC1/2014	Party Name: RUBAMIN LTD.	Meet No/Date: 18/83-ALC1/2014 11.03.2015	Status: Case Deferred
	HQ File :01/83/050/00234/AM15/	RLA File :34/24/040/00112/AM15/	Lic.No/Date: 3410040438 11.08.2014	Defer Date:29.04.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 29.4.2015.				

241	Case No.: 11/18/83-ALC1/2014	Party Name: UNIJULES LIFE SCIENCES LTD.	Meet No/Date: 18/83-ALC1/2014 11.03.2015	Status: Case Deferred
	HQ File :01/83/050/00700/AM15/	RLA File :03/95/040/00413/AM15/	Lic.No/Date: 0310787952 12.08.2014	Defer Date:29.04.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 29.4.2015.				

242	Case No.: 27/18/83-ALC1/2014	Party Name: NEW (INDIA) IMAGING INDUSTRIES PVT. LTD.	Meet No/Date: 18/83-ALC1/2014 11.03.2015	Status: Case Deferred
	HQ File :01/83/050/00716/AM15/	RLA File :03/95/040/00409/AM15/	Lic.No/Date: 0310788088 18.08.2014	Defer Date:29.04.2015
Decision : The Committee considered the case as per agenda and noted that hard copy from the RA has been received and application refer to DIPP on 19.3.2015 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 29.4.2015.				

243	Case No.: 14/18/83-ALC1/2014	Party Name: KRISHI RASAYAN EXPORTS PVT. LTD.,	Meet No/Date: 18/83-ALC1/2014 11.03.2015	Status: Case Deferred
	HQ File :01/83/050/00703/AM15/	RLA File :02/24/040/00098/AM15/	Lic.No/Date: 0210204816 19.08.2014	Defer Date:29.04.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 29.4.2015.				

244	Case No.: 15/18/83-ALC1/2014	Party Name: CENTURY TEXTILES AND INDUSTRIES LTD.	Meet No/Date: 18/83-ALC1/2014 11.03.2015	Status: Case Deferred
	HQ File :01/83/050/00704/AM15/	RLA File :02/24/040/00095/AM15/	Lic.No/Date: 0210204815 19.08.2014	Defer Date:29.04.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 29.4.2015.				

245	Case No.:23/18/83-ALC1/2014	Party Name:SHOGUN ORGANICS LIMITED	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status:Case Deferred
	HQ File :01/83/050/00712/AM15/	RLA File :03/95/040/00427/AM15/	Lic.No/Date:0310788129 19.08.2014	Defer Date:29.04.2015
	Decision : The Committee considered the case as per agenda and noted that hard copy from the RA has been received and sent to Deptt. Of C&PC(Chem Div.) (AKA) on 27.3.2015 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 29.4.2015.			

246	Case No.:34/18/83-ALC1/2014	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status:Case Deferred
	HQ File :01/83/050/00723/AM15/	RLA File :03/94/040/00403/AM15/	Lic.No/Date:0310788288 22.08.2014	Defer Date:29.04.2015
	Decision : The Committee considered the case as per agenda and noted that hard copy from the RA has been received and sent to Deptt. Of C&PC(Chem Div.) (AKA) on 20.3.2015 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 29.4.2015.			

247	Case No.:47/18/83-ALC1/2014	Party Name:ASHA PENN COLOR PVT.LTD.	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status:Case Deferred
	HQ File :01/83/050/00736/AM15/	RLA File :03/94/040/00467/AM15/	Lic.No/Date:0310788277 22.08.2014	Defer Date:29.04.2015
	Decision : The Committee considered the case as per agenda and noted that hard copy from the RA has been received and sent to Deptt. Of C&PC(Chem Div.) (AKA) on 27.3.2015 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 29.4.2015.			

248	Case No.:32/18/83-ALC1/2014	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status:Case Deferred
	HQ File :01/83/050/00721/AM15/	RLA File :03/94/040/00220/AM15/	Lic.No/Date:0310788320 25.08.2014	Defer Date:29.04.2015
	Decision : The Committee considered the case as per agenda and noted that hard copy from the RA has been received and sent to Deptt. Of C&PC(Chem Div.) (AKA) on 20.3.2015 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 29.4.2015.			

249	Case No.:33/18/83-ALC1/2014	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status:Case Deferred
	HQ File :01/83/050/00722/AM15/	RLA File :03/94/040/00276/AM15/	Lic.No/Date:0310788322 25.08.2014	Defer Date:29.04.2015
	Decision : The Committee considered the case as per agenda and noted that hard copy from the RA has been received and sent to Deptt. Of C&PC(Chem Div.) (AKA) on 19.3.2015 and defer consideration of the case for four weeks.. Accordingly the case may			

be re-listed on 29.4.2015.

250	Case No.:35/18/83-ALC1/2014	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status:Case Deferred
	HQ File :01/83/050/00724/AM15/	RLA File :03/94/040/00191/AM15/	Lic.No/Date:0310788319 25.08.2014	Defer Date:29.04.2015
	Decision : The Committee considered the case as per agenda and noted that hard copy from the RA has been received and sent to Deptt. Of C&PC(Chem Div.) (AKA) on 27.3.2015 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 29.4.2015.			

251	Case No.:36/18/83-ALC1/2014	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status:Case Deferred
	HQ File :01/83/050/00725/AM15/	RLA File :03/94/040/00101/AM15/	Lic.No/Date:0310788315 25.08.2014	Defer Date:29.04.2015
	Decision : The Committee considered the case as per agenda and noted that hard copy from the RA has been received and sent to Deptt. Of C&PC(Chem Div.) (AKA) on 27.3.2015 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 29.4.2015.			

252	Case No.:46/18/83-ALC1/2014	Party Name:ASHA PENN COLOR PVT.LTD.	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status:Case Deferred
	HQ File :01/83/050/00735/AM15/	RLA File :03/94/040/00346/AM15/	Lic.No/Date:0310788324 25.08.2014	Defer Date:29.04.2015
	Decision : The Committee considered the case as per agenda and noted that hard copy from the RA has been received and sent to Deptt. Of C&PC(Chem Div.) on 6.4.2015 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 29.4.2015.			

253	Case No.:68/18/83-ALC1/2014	Party Name:AKZO NOBEL INDIA LIMITED	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status:Case Deferred
	HQ File :01/83/050/00757/AM15/	RLA File :02/24/040/00087/AM15/	Lic.No/Date:0210204859 26.08.2014	Defer Date:29.04.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 29.4.2015.			

254	Case No.:37/18/83-ALC1/2014	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status:Case Deferred
	HQ File :01/83/050/00726/AM15/	RLA File :03/94/040/00172/AM15/	Lic.No/Date:0310788476 27.08.2014	Defer Date:29.04.2015
	Decision : The Committee considered the case as per agenda and noted that hard copy from the RA has been received and sent to Deptt. Of C&PC(Chem Div.) (AKA) on			

27.3.2015 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 29.4.2015.

255	Case No.: 38/18/83-ALC1/2014	Party Name: CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date: 18/83-ALC1/2014 11.03.2015	Status: Case Deferred
	HQ File :01/83/050/00727/AM15/	RLA File :03/94/040/00404/AM15/	Lic.No/Date:0310788475 27.08.2014	Defer Date:29.04.2015
	Decision : The Committee considered the case as per agenda and noted that hard copy from the RA has been received and sent to Deptt. Of C&PC(Chem Div.) (AKA) on 27.3.2015 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 29.4.2015.			

256	Case No.: 42/18/83-ALC1/2014	Party Name: CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date: 18/83-ALC1/2014 11.03.2015	Status: Case Deferred
	HQ File :01/83/050/00731/AM15/	RLA File :03/94/040/00078/AM15/	Lic.No/Date:0310788477 27.08.2014	Defer Date:29.04.2015
	Decision : The Committee considered the case as per agenda and noted that hard copy from the RA has been received and sent to Deptt. Of C&PC(Chem Div.) (AKA) on 30.3.2015 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 29.4.2015.			

257	Case No.: 57/18/83-ALC1/2014	Party Name: CHEMIZOL ADDITIVES PVT.LTD,	Meet No/Date: 18/83-ALC1/2014 11.03.2015	Status: Case Deferred
	HQ File :01/83/050/00746/AM15/	RLA File :07/24/040/00173/AM15/	Lic.No/Date:0710106582 27.08.2014	Defer Date:29.04.2015
	Decision : The Committee considered the case as per agenda and noted that hard copy from the RA has been received and sent to Deptt. Of C&PC(PC Div.) (OPS) on 27.3.2015 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 29.4.2015.			

258	Case No.: 1/14/83-ALC1/2014	Party Name: INTEGRATED FIRE PROTECTION PVT. LTD.	Meet No/Date: 18/83-ALC1/2014 11.03.2015	Status: Case Deferred
	HQ File :01/83/050/00487/AM15/	RLA File :02/24/040/00109/AM15/	Lic.No/Date:0210204885 29.08.2014	Defer Date:29.04.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 29.4.2015.			

259	Case No.: 65/18/83-ALC1/2014	Party Name: AGRO LIFE SCIENCE CORPORATION	Meet No/Date: 18/83-ALC1/2014 11.03.2015	Status: Case Deferred
	HQ File :01/83/050/00754/AM15/	RLA File :02/24/040/00105/AM15/	Lic.No/Date:0210204889 01.09.2014	Defer Date:29.04.2015
	Decision : The Committee considered the case as per agenda and noted that hard copy			

from the RA has been received and sent to Deptt. Of C&PC(Chem Div.) (AKA) on 20.3.2015 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 29.4.2015.

260	Case No.: 5/10/83-ALC1/2014	Party Name: ARIES DYE CHEM INDUSTRIES,	Meet No/Date: 18/83- ALC1/2014 11.03.2015	Status: Case Deferred
	HQ File :01/83/050/00235/AM15/	RLA File :08/24/040/00209/AM15/	Lic.No/Date: 0810133189 02.09.2014	Defer Date:29.04.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 29.4.2015.				

261	Case No.: 25/18/83- ALC1/2014	Party Name: O C SPECIALITIES PVT.LTD.	Meet No/Date: 18/83- ALC1/2014 11.03.2015	Status: Case Deferred
	HQ File :01/83/050/00714/AM15/	RLA File :03/95/040/00466/AM15/	Lic.No/Date: 0310788630 02.09.2014	Defer Date:29.04.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 29.4.2015.				

262	Case No.: 24/18/83- ALC1/2014	Party Name: STERLING AUXILIARIES PVT LTD	Meet No/Date: 18/83- ALC1/2014 11.03.2015	Status: Case Deferred
	HQ File :01/83/050/00713/AM15/	RLA File :03/95/040/00434/AM15/	Lic.No/Date: 0310788661 03.09.2014	Defer Date:29.04.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 29.4.2015.				

263	Case No.: 43/18/83- ALC1/2014	Party Name: CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date: 18/83- ALC1/2014 11.03.2015	Status: Case Deferred
	HQ File :01/83/050/00732/AM15/	RLA File :03/94/040/00435/AM15/	Lic.No/Date: 0310788690 03.09.2014	Defer Date:29.04.2015
Decision : The Committee considered the case as per agenda and noted that hard copy from the RA has been received and sent to Deptt. Of C&PC(Chem Div.) (AKA) on 27.3.2015 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 29.4.2015.				

264	Case No.: 48/18/83- ALC1/2014	Party Name: STERLING AUXILIARIES PVT LTD	Meet No/Date: 18/83- ALC1/2014 11.03.2015	Status: Case Deferred
	HQ File :01/83/050/00737/AM15/	RLA File :03/95/040/00463/AM15/	Lic.No/Date: 0310788659 03.09.2014	Defer Date:29.04.2015
Decision : The Committee considered the case as per agenda and noted that hard copy from the RA has been received and sent to Deptt. Of C&PC(Chem Div.) (AKA) on				

19.3.2015 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 29.4.2015.

265	Case No.:85/18/83-ALC1/2014	Party Name:ATLANTIC CARE CHEMICALS	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status:Case Deferred
	HQ File :01/83/050/00774/AM15/	RLA File :10/24/040/00045/AM15/	Lic.No/Date:1010058769 03.09.2014	Defer Date:29.04.2015
Decision : The Committee considered the case as per agenda and noted that hard copy from the RA has been received and sent to DBT on 30.3.2015 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 29.4.2015.				

266	Case No.:7/14/83-ALC1/2014	Party Name:POLYFILL TECHNOLOGIES PVT LTD	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status:Case Deferred
	HQ File :01/83/050/00493/AM15/	RLA File :34/24/040/00107/AM15/	Lic.No/Date:3410040511 04.09.2014	Defer Date:29.04.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 29.4.2015.				

267	Case No.:6/18/83-ALC1/2014	Party Name:AMPACET SPECIALITY PRODUCTS PVT. LTD.	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status:Case Deferred
	HQ File :01/83/050/00695/AM15/	RLA File :31/83/040/00054/AM15/	Lic.No/Date:3110064855 05.09.2014	Defer Date:29.04.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 29.4.2015.				

268	Case No.:49/18/83-ALC1/2014	Party Name:REX TONE INDUSTRIES LTD.	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status:Case Deferred
	HQ File :01/83/050/00738/AM15/	RLA File :03/95/040/00479/AM15/	Lic.No/Date:0310788811 05.09.2014	Defer Date:29.04.2015
Decision : The Committee considered the case as per agenda and noted that hard copy from the RA has been received and application refer to DIPP on 9.4.2015 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 29.4.2015.				

269	Case No.:51/18/83-ALC1/2014	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status:Case Deferred
	HQ File :01/83/050/00740/AM15/	RLA File :03/95/040/00478/AM15/	Lic.No/Date:0310788807 05.09.2014	Defer Date:29.04.2015
Decision : The Committee considered the case as per agenda and noted that hard copy from the RA has been received and sent to Deptt. Of C&PC(Chem Div.) (AKA) on 9.4.2015 and defer consideration of the case for four weeks.. Accordingly the case may				

be re-listed on 29.4.2015.

270	Case No.: 81/10/83-ALC1/2014	Party Name: KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date: 18/83-ALC1/2014 11.03.2015	Status: Case Deferred
	HQ File :01/83/050/00311/AM15/	RLA File :03/94/040/00468/AM15/	Lic.No/Date:0310788930 09.09.2014	Defer Date:29.04.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 29.4.2015.				

271	Case No.: 41/18/83-ALC1/2014	Party Name: HINDUSTAN PLATINUM PVT. LTD	Meet No/Date: 18/83-ALC1/2014 11.03.2015	Status: Case Deferred
	HQ File :01/83/050/00730/AM15/	RLA File :03/94/040/00498/AM15/	Lic.No/Date:0310788940 09.09.2014	Defer Date:29.04.2015
Decision : The Committee considered the case as per agenda and noted that hard copy from the RA has been received and sent to Deptt. Of C&PC(Chem Div.) (AKA) on 27.3.2015 and defer consideration of the case.. Accordingly the case may be re-listed on 29.4.2015.				

272	Case No.: 44/18/83-ALC1/2014	Party Name: SOLTEX PETRO PRODUCTS LTD.	Meet No/Date: 18/83-ALC1/2014 11.03.2015	Status: Case Deferred
	HQ File :01/83/050/00733/AM15/	RLA File :03/95/040/00475/AM15/	Lic.No/Date:0310788919 09.09.2014	Defer Date:29.04.2015
Decision : The Committee considered the case as per agenda and noted that hard copy from the RA has been received and sent to Deptt. Of C&PC(Chem Div.) (AKA) on 19.3.2015 and defer consideration of the case.. Accordingly the case may be re-listed on 29.4.2015.				

273	Case No.: 52/18/83-ALC1/2014	Party Name: SOLTEX PETRO PRODUCTS LTD.	Meet No/Date: 18/83-ALC1/2014 11.03.2015	Status: Case Deferred
	HQ File :01/83/050/00741/AM15/	RLA File :03/95/040/00476/AM15/	Lic.No/Date:0310788914 09.09.2014	Defer Date:29.04.2015
Decision : The Committee considered the case as per agenda and noted that hard copy from the RA has been received and sent to Deptt. Of C&PC(Chem Div.) (AKA) on 9.4.2015 and defer consideration of the case.. Accordingly the case may be re-listed on 29.4.2015.				

274	Case No.: 82/10/83-ALC1/2014	Party Name: MADRAS FLUORINE PRIVATE LIMITED,	Meet No/Date: 18/83-ALC1/2014 11.03.2015	Status: Case Deferred
	HQ File :01/83/050/00312/AM15/	RLA File :04/24/040/00148/AM15/	Lic.No/Date:0410159374 11.09.2014	Defer Date:29.04.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 29.4.2015.				


 DIRECTOR GENERAL OF TRADE
 DIRECTOR GENERAL OF COMMERCE
 1st Floor, New Delhi

275	Case No.: 28/18/83-ALC1/2014	Party Name: STERLING AUXILIARIES PVT LTD	Meet No/Date: 18/83-ALC1/2014 11.03.2015	Status: Case Deferred
	HQ File :01/83/050/00717/AM15/	RLA File :03/95/040/00495/AM15/	Lic.No/Date: 0310789042 11.09.2014	Defer Date:29.04.2015
	Decision : The Committee considered the case as per agenda and noted that hard copy from the RA has been received and sent to Deptt. Of C&PC(Chem Div.) (AKA) on 20.3.2015 and defer consideration of the case.. Accordingly the case may be re-listed on 29.4.2015.			

276	Case No.: 39/18/83-ALC1/2014	Party Name: PHILLIPS CARBON BLACK LTD	Meet No/Date: 18/83-ALC1/2014 11.03.2015	Status: Case Deferred
	HQ File :01/83/050/00728/AM15/	RLA File :02/24/040/00107/AM15/	Lic.No/Date: 0210204967 11.09.2014	Defer Date:29.04.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 31.3.2015 issued by DIPP. The case is re-listed for 29.4.2015.			

277	Case No.: 40/18/83-ALC1/2014	Party Name: JAYANT PRINTERY	Meet No/Date: 18/83-ALC1/2014 11.03.2015	Status: Case Deferred
	HQ File :01/83/050/00729/AM15/	RLA File :03/94/040/01077/AM14/	Lic.No/Date: 0310789044 11.09.2014	Defer Date:29.04.2015
	Decision : The Committee considered the case as per agenda and noted that hard copy from the RA has been received and sent to DIPP on 27.3.2015 and defer consideration of the case.. Accordingly the case may be re-listed on 29.4.2015.			

278	Case No.: 50/18/83-ALC1/2014	Party Name: SOLTEX PETRO PRODUCTS LTD.	Meet No/Date: 18/83-ALC1/2014 11.03.2015	Status: Case Deferred
	HQ File :01/83/050/00739/AM15/	RLA File :03/95/040/00477/AM15/	Lic.No/Date: 0310789045 11.09.2014	Defer Date:29.04.2015
	Decision : The Committee considered the case as per agenda and noted that hard copy from the RA has been received and sent to Deptt. Of C&PC(Chem Div.) (AKA) on 9.4.2015 and defer consideration of the case.. Accordingly the case may be re-listed on 29.4.2015.			

279	Case No.: 83/10/83-ALC1/2014	Party Name: SIDDHI VINAYAKA SPECHEM PVT.LTD.,	Meet No/Date: 18/83-ALC1/2014 11.03.2015	Status: Case Deferred
	HQ File :01/83/050/00313/AM15/	RLA File :07/24/040/00213/AM15/	Lic.No/Date: 0710106652 12.09.2014	Defer Date:29.04.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 29.4.2015.			

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Case No.:7/16/83-ALC1/2014	Party Name:ADVANCED TEXTILES AND MATERIALS PVT. LTD.	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status:Case Approved
HQ File :01/83/050/00592/AM15/	RLA File :03/94/040/00509/AM15/	Lic.No/Date:0310789122 12.09.2014	Defer Date:
Decision : The Committee considered the case as per agenda. Based on the written recommendation of DIPP vide their No.7/125/2014-TSW dated 26.3.2015, the Committee decided to approve the case as under :-			
Export Item: Stitched Bonded Glass Fiber Fabrics (Mats) Net Content – 1. Glass Rovings (Glass Fibre) (300 to 2400 Tex) Net content 64762.5 Kg Quantity : 64762.5 Kg			
Import Items:			
S.No.	Item Description	Quantity recommended	
1.	Glass Rovings (Glass Fibre (300 to 2400 Tex)	1.0364 kg/Kg content in export product	
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

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Case No.:8/16/83-ALC1/2014	Party Name:ADVANCED TEXTILES AND MATERIALS PVT. LTD.	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status:Case Approved
HQ File :01/83/050/00593/AM15/	RLA File :03/94/040/00526/AM15/	Lic.No/Date:0310789124 12.09.2014	Defer Date:
Decision : The Committee considered the case as per agenda. Based on the written recommendation of DIPP vide their No.7/125/2014-TSW dated 26.3.2015, the Committee decided to approve the case as under :-			
Export Item: Stitched Bonded Glass Fiber Fabrics (Mats) Net Content – 1. Glass Rovings (Glass Fibre) (300 to 2400 Tex) Net content 64762.5 Kg Quantity : 64762.5 Kg			
Import Items:			
S.No.	Item Description	Quantity recommended	
1.	Glass Rovings (Glass Fibre (300 to 2400 Tex)	1.0364 kg/Kg content in export product	
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

282	Case No.:29/18/83-ALC1/2014	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status:Case Deferred
	HQ File :01/83/050/00718/AM15/	RLA File :03/95/040/00498/AM15/	Lic.No/Date:0310789090 12.09.2014	Defer Date:29.04.2015
Decision : The Committee considered the case as per agenda and noted that hard copy				

from RA, has been received and sent to Deptt. of C&PC(Chem.Div)(AKA) on 30.3.2015. The case is re-listed for 29.4.2015.

283	Case No.:62/18/83- ALC1/2014	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:18/83- ALC1/2014 11.03.2015	Status:Case Deferred
	HQ File :01/83/050/00751/AM15/	RLA File :17/24/040/00057/AM15/	Lic.No/Date:1710005900 12.09.2014	Defer Date:29.04.2015

Decision :The Committee considered the case as per agenda and noted that hard copy from RA, has been received and sent to Deptt. of C&PC(Chem.Div)(AKA) on 6.4.2015. The case is re-listed for 29.4.2015.

Case No.:9/16/83-ALC1/2014	Party Name:ADVANCED TEXTILES AND MATERIALS PVT. LTD.	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status:Case Approved
HQ File :01/83/050/00594/AM15/	RLA File :03/94/040/00514/AM15/	Lic.No/Date:0310789202 15.09.2014	Defer Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of DIPP vide their No.7/125/2014-TSW dated 26.3.2015, the Committee decided to approve the case as under :-

Export Item: Stitched Bonded Glass Fiber Fabrics (Mats) Net Content – 1. Woven Rovings (300 to 2400 GSM)- 35716 Kg
2. Chop Strand Mat (225 to 600 GSM) – 8929 Kg
Quantity : 44645 Kg

Import Items:

S.No.	Item Description	Quantity recommended
1.	Woven Roving (300 to 2400 GSM)	1.0364 kg/Kg content in export product
2.	Chop Strand Mat (225 to 600 GSM)	1.0364 kg/Kg content in export product

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

	Case No.: 30/18/83-ALC1/2014	Party Name: STERLING AUXILIARIES PVT LTD	Meet No/Date: 18/83-ALC1/2014 11.03.2015	Status: Case Deferred
285	HQ File :01/83/050/00719/AM15/	RLA File :03/95/040/00502/AM15/	Lic.No/Date:0310789164 15.09.2014	Defer Date:29.04.2015
Decision : The Committee considered the case as per agenda and noted that hard copy from RA, has been received and sent to Deptt. of C&PC(Chem.Div)(AKA) on 19.3.2015. The case is re-listed for 29.4.2015.				

286	Case No.: 63/18/83- ALC1/2014	Party Name: ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date: 18/83- ALC1/2014 11.03.2015	Status: Case Deferred
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HQ File :01/83/050/00752/AM15/	RLA File :17/24/040/00060/AM15/	Lic.No/Date:1710005903 15.09.2014	Defer Date:29.04.2015
Decision : The Committee considered the case as per agenda and noted that hard copy from RA, has been received and sent to Deptt. of C&PC(Chem.Div)(AKA) on 6.4.2015. The case is re-listed for 29.4.2015.			

Case No.:31/18/83- ALC1/2014	Party Name:SABERO ORGANICS GUJARAT LIMITED	Meet No/Date:18/83- ALC1/2014 11.03.2015	Status:Case Deferred
HQ File :01/83/050/00720/AM15/	RLA File :03/95/040/00185/AM15/	Lic.No/Date:0310789250 16.09.2014	Defer Date:29.04.2015
287	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 31.3.2015 issued by Deptt. of C&PC(Chem Div)(AKA). Re-listed for 29.4.2015.		

Case No.:61/18/83- ALC1/2014	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:18/83- ALC1/2014 11.03.2015	Status:Case Deferred
HQ File :01/83/050/00750/AM15/	RLA File :17/24/040/00062/AM15/	Lic.No/Date:1710005905 16.09.2014	Defer Date:29.04.2015
288	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 29.4.2015.		

Case No.:26/18/83- ALC1/2014	Party Name:VIDHI DYESTUFFS MANUFACTURING LIMITED.,	Meet No/Date:18/83- ALC1/2014 11.03.2015	Status:Case Deferred
HQ File :01/83/050/00715/AM15/	RLA File :03/95/040/00506/AM15/	Lic.No/Date:0310789308 17.09.2014	Defer Date:29.04.2015
289	Decision : The Committee considered the case as per agenda and noted that hard copy from RA, has been received and sent to Deptt. of C&PC(Chem.Div)(AKA) on 19.3.2015. The case is re-listed for 29.4.2015.		

Case No.:58/18/83- ALC1/2014	Party Name:UPL LTD.(FORMERLY UNITED PHOSPHORUS LTD.)	Meet No/Date:18/83- ALC1/2014 11.03.2015	Status:Case Deferred
HQ File :01/83/050/00747/AM15/	RLA File :03/95/040/00297/AM15/	Lic.No/Date:0310789412 18.09.2014	Defer Date:29.04.2015
290	Decision : The Committee considered the case as per agenda and noted that hard copy from RA, has been received and sent to Deptt. of C&PC(Chem.Div)(AKA) on 6.4.2015. The case is re-listed for 29.4.2015.		

Case No.:13/18/83- ALC1/2014	Party Name:JJ.PLASTALLOY PVT. LTD.,	Meet No/Date:18/83- ALC1/2014 11.03.2015	Status:Case Deferred
HQ File	RLA File	Lic.No/Date:1510022023	Defer
291			

:01/83/050/00702/AM15/	:15/24/040/00011/AM15/	19.09.2014	Date:29.04.2015
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 29.4.2015.			

292

Case No.: 6/14/83-ALC1/2014	Party Name:PI INDUSTRIES LTD.,	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status: Case Approved
HQ File :01/83/050/00492/AM15/	RLA File :13/24/040/00024/AM15/	Lic.No/Date:1310047640 26.09.2014	Defer Date:
Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. Of C&PC(Chem Div) vide their O.M.No.15022/28/2012-Ch.II dated 20.3.2015, Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Pyroxasulfone Technical	1 Kg	1. Glyoxalic acid, 50% Min.	0.675 Kg
		2. Hydroxylamine Sulphate	0.377 Kg
		3. Bromine	1.539 Kg
		4. Thiourea	0.259 Kg
		5. 1-Methyl-3 (Trifluoromethyl)-1H Pyrazole-5-ol (MTP)	0.589 Kg
		6. Caustic Potash (Potassium Hydroxide), 90% Min.	0.459.kg
		7. N-Butyl Acetate	
		8. Acetonitrile	1.489 Kg
		9. Hydrogen peroxide, 50% Min.	0.953 Kg 0.387 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.: 9/14/83-ALC1/2014	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status: Case Deferred
HQ File :01/83/050/00495/AM15/	RLA File :33/24/040/00012/AM15/	Lic.No/Date:3310030097 30.09.2014	Defer Date:29.04.2015
Decision :The Committee considered the case as per agenda and noted that hard copy from RA, has been received and sent to Deptt. of C&PC(Chem.Div)(AKA) on 6.4.2015. The case is re-listed for 29.4.2015.			

Case No.: 17/18/83-ALC1/2014	Party Name:RECKITT BENCKISER HEALTHCARE INDIA LIMITED	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status: Case Deferred
HQ File :01/83/050/00706/AM15/	RLA File :05/24/040/00303/AM15/	Lic.No/Date:0510391464 07.10.2014	Defer Date:29.04.2015
Decision :The Committee considered the case as per agenda and noted that hard copy from RA, has been received and sent to DIPP on 30.3.2015. The case is re-listed for 29.4.2015.			

295	Case No.:18/18/83-ALC1/2014	Party Name:J K PARAS POLYCOATS LIMITED	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status:Case Deferred
	HQ File :01/83/050/00707/AM15/	RLA File :05/23/040/00292/AM15/	Lic.No/Date:0510391463 07.10.2014	Defer Date:29.04.2015
Decision : The Committee considered the case as per agenda and noted that hard copy from RA, has been received and sent to Deptt. of C&PC(PC.Div)(OPS) on 30.3.2015. The case is re-listed for 29.4.2015.				

296	Case No.:20/18/83-ALC1/2014	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status:Case Deferred
	HQ File :01/83/050/00709/AM15/	RLA File :05/23/040/00279/AM15/	Lic.No/Date:0510391448 07.10.2014	Defer Date:29.04.2015
Decision : The Committee considered the case as per agenda and noted that hard copy from RA, has been received and sent to Deptt. of C&PC(Chem.Div) on 20.3.2015. The case is re-listed for 29.4.2015.				

297	Case No.:21/18/83-ALC1/2014	Party Name:KLJ ORGANIC LTD.	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status:Case Deferred
	HQ File :01/83/050/00710/AM15/	RLA File :05/23/040/00251/AM15/	Lic.No/Date:0510391460 07.10.2014	Defer Date:29.04.2015
Decision : The Committee considered the case as per agenda and noted that hard copy from RA, has been received and sent to Deptt. of C&PC(Chem.Div)(AKA) on 20.3.2015. The case is re-listed for 29.4.2015.				

298	Case No.:19/18/83-ALC1/2014	Party Name:INTECH PHARMA PVT. LTD.,	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status:Case Approved
	HQ File :01/83/050/00708/AM15/	RLA File :05/23/040/00275/AM15/	Lic.No/Date:0510391479 08.10.2014	Defer Date:
	Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. Of C&PC(Chem Div) vide their O.M.No.C-14010/133/2011-Ch.II dated 5.11.2014, Committee decided to approve the case as under :-			

Export Item	Qty.	Import Item	Qty.
Methyl Bromide 98% + 2% Chloropicrin	1 Kg	Liquid Bromine	1.153 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

299	Case No.:45/18/83-ALC1/2014	Party Name:CHROMACRAFTS INTERNATIONAL,	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status:Case Deferred
	HQ File	RLA File	Lic.No/Date:0710106809	Defer

:01/83/050/00734/AM15/	:07/24/040/00239/AM15/	09.10.2014	Date:29.04.2015
Decision : The Committee considered the case as per agenda and noted that hard copy from RA, has been received and sent to DIPP on 19.3.2015. The case is re-listed for 29.4.2015.			

300	Case No.: 70/18/83-ALC1/2014	Party Name:ASSOCIATED COLOURS INDUSTRIES PVT. LTD.	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status:Case Deferred
	HQ File :01/83/050/00759/AM15/	RLA File :08/24/040/00238/AM15/	Lic.No/Date:0810133539 09.10.2014	Defer Date:29.04.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 29.4.2015.				

301	Case No.: 71/18/83-ALC1/2014	Party Name:ASSOCIATED COLOURS INDUSTRIES PVT. LTD.	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status:Case Deferred
	HQ File :01/83/050/00760/AM15/	RLA File :08/24/040/00235/AM15/	Lic.No/Date:0810133538 09.10.2014	Defer Date:29.04.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 29.4.2015.				

302	Case No.: 2/12/83-ALC1/2014	Party Name:SYNGENTA INDIA LIMITED	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status:Case Deferred
	HQ File :01/83/050/00401/AM15/	RLA File :31/83/040/00010/AM15/	Lic.No/Date:3110064968 10.10.2014	Defer Date:29.04.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 29.4.2015.				

303	Case No.: 64/18/83-ALC1/2014	Party Name:KLJ ORGANIC LTD.	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status:Case Deferred
	HQ File :01/83/050/00753/AM15/	RLA File :05/23/040/00296/AM15/	Lic.No/Date:0510391558 13.10.2014	Defer Date:29.04.2015
Decision : The Committee considered the case as per agenda and noted that hard copy from RA, has been received and sent to Deptt. of C&PC(Chem.Div)(AKA) on 20.3.2015. The case is re-listed for 29.4.2015.				

304	Case No.: 73/18/83-ALC1/2014	Party Name:GIRDHARS INTERNATIONAL	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status:Case Deferred
	HQ File :01/83/050/00762/AM15/	RLA File :05/23/040/00302/AM15/	Lic.No/Date:0510391559 13.10.2014	Defer Date:29.04.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 29.4.2015.				

	Case No.:72/18/83-ALC1/2014	Party Name:SONGWON SPECIALTY CHEMICALS INDIA PVT. LTD.	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status:Case Deferred
305	HQ File :01/83/050/00761/AM15/	RLA File :34/24/040/00170/AM15/	Lic.No/Date:3410040610 14.10.2014	Defer Date:29.04.2015
Decision : The Committee considered the case as per agenda and noted that hard copy from RA, has been received and sent to Deptt. of C&PC(PC.Div)(JS) on 12.3.2015. The case is re-listed for 29.4.2015.				

	Case No.:78/18/83-ALC1/2014	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status:Case Deferred
306	HQ File :01/83/050/00767/AM15/	RLA File :03/94/040/00341/AM15/	Lic.No/Date:0310790243 14.10.2014	Defer Date:29.04.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 29.4.2015.				

	Case No.:79/18/83-ALC1/2014	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status:Case Deferred
307	HQ File :01/83/050/00768/AM15/	RLA File :03/94/040/00492/AM15/	Lic.No/Date:0310790244 14.10.2014	Defer Date:29.04.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 29.4.2015.				

	Case No.:80/18/83-ALC1/2014	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status:Case Deferred
308	HQ File :01/83/050/00769/AM15/	RLA File :03/94/040/00518/AM15/	Lic.No/Date:0310790246 14.10.2014	Defer Date:29.04.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 29.4.2015.				

	Case No.:84/18/83-ALC1/2014	Party Name:TAKASAGO INTERNATIONAL (I) PVT. LTD.	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status:Case Deferred
309	HQ File :01/83/050/00773/AM15/	RLA File :04/24/040/00195/AM15/	Lic.No/Date:0410159602 16.10.2014	Defer Date:29.04.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 29.4.2015.				

310	Case No.:1/16/83-ALC1/2014	Party Name:SHIVTEK INDUSTRIES PVT. LTD.,	Meet No/Date:18/83-ALC1/2014	Status:Case Deferred
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			11.03.2015	
	HQ File :01/83/050/00586/AM15/	RLA File :05/24/040/00313/AM15/	Lic.No/Date:0510391627 17.10.2014	Defer Date:29.04.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 29.4.2015.				

	Case No.:2/16/83-ALC1/2014	Party Name:SHIVTEK INDUSTRIES PVT. LTD.,	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status:Case Deferred
311	HQ File :01/83/050/00587/AM15/	RLA File :05/24/040/00315/AM15/	Lic.No/Date:0510391629 17.10.2014	Defer Date:29.04.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 29.4.2015.				

	Case No.:60/18/83-ALC1/2014	Party Name:BRILLIANT PRINTERS PVT.LTD.,	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status:Case Deferred
312	HQ File :01/83/050/00749/AM15/	RLA File :07/24/040/00249/AM15/	Lic.No/Date:0710106858 17.10.2014	Defer Date:29.04.2015
Decision : The Committee considered the case as per agenda and noted that hard copy from RA, has been received and sent to DIPP on 6.4.2015. The case is re-listed for 29.4.2015.				

	Case No.:67/18/83-ALC1/2014	Party Name:FLOW TECH CHEMICALS PVT. LTD.,	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status:Case Deferred
313	HQ File :01/83/050/00756/AM15/	RLA File :05/23/040/00281/AM15/	Lic.No/Date:0510391617 17.10.2014	Defer Date:29.04.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 29.4.2015.				

	Case No.:75/18/83-ALC1/2014	Party Name:FILTRA CATALYSTS & CHEMICALS LTD.,	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status:Case Deferred
314	HQ File :01/83/050/00764/AM15/	RLA File :03/94/040/00670/AM15/	Lic.No/Date:0310790354 17.10.2014	Defer Date:29.04.2015
Decision : The Committee considered the case as per agenda and noted that hard copy from RA, has been received and sent to Deptt. of C&PC(PC.Div)(JS) on 12.3.2015. The case is re-listed for 29.4.2015.				

	Case No.:76/18/83-ALC1/2014	Party Name:FILTRA CATALYSTS & CHEMICALS LTD.,	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status:Case Deferred
315	HQ File :01/83/050/00765/AM15/	RLA File :03/94/040/00672/AM15/	Lic.No/Date:0310790357 17.10.2014	Defer Date:29.04.2015

संयुक्त महाविदेशीय / Joint DGFT
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
बाणिज्य विभाग / Deptt. of Commerce
नई दिल्ली / New Delhi

संयुक्त महाविदेशीय / Joint DGFT
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
नई दिल्ली / New Delhi

Decision : The Committee considered the case as per agenda and noted that hard copy from RA, has been received and sent to Deptt. of C&PC(PC.Div)(JS) on 12.3.2015. The case is re-listed for 29.4.2015.

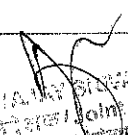
316	Case No.: 77/18/83-ALC1/2014	Party Name: FILTRA CATALYSTS & CHEMICALS LTD.,	Meet No/Date: 18/83-ALC1/2014 11.03.2015	Status: Case Deferred
	HQ File :01/83/050/00766/AM15/	RLA File :03/94/040/00671/AM15/	Lic.No/Date: 0310790356 17.10.2014	Defer Date:29.04.2015
	Decision : The Committee considered the case as per agenda and noted that hard copy from RA, has been received and sent to Deptt. of C&PC(PC.Div)(JS) on 12.3.2015. The case is re-listed for 29.4.2015.			

317	Case No.: 66/18/83-ALC1/2014	Party Name: EXPORTS INTERNATIONAL CORP	Meet No/Date: 18/83-ALC1/2014 11.03.2015	Status: Case Deferred
	HQ File :01/83/050/00755/AM15/	RLA File :29/21/040/00013/AM15/	Lic.No/Date: 2910025170 21.10.2014	Defer Date:29.04.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 29.4.2015.			

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Case No.:3/14/83-ALC1/2014	Party Name:KIRAN GLOBAL CHEMS LIMITED	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status:Case Approved
HQ File :01/83/050/00489/AM15/	RLA File :05/23/040/00326/AM15/	Lic.No/Date:0510391737 27.10.2014	Defer Date:
Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. Of C&PC(Chem Div) vide their U.O.No. 14011/61/2012-Ch.II dated 3.2.2015, the Committee decided to approve the case on repeat basis, as under :-			
Export Item	Qty.	Import Item	Qty.
Potassium Silicate Glass/Lumps Chemical Item	1 Kg	Potassium Carbonate	0.942 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

319	Case No.: 83/18/83-ALC1/2014	Party Name: OREN HYDROCARBONS PRIVATE LTD.	Meet No/Date: 18/83-ALC1/2014 11.03.2015	Status: Case Deferred
	HQ File :01/83/050/00772/AM15/	RLA File :04/24/040/00194/AM15/	Lic.No/Date: 0410159625 27.10.2014	Defer Date:29.04.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 29.4.2015.			


 Joint DGFT
 Directorate General of Foreign Trade
 Ministry of Commerce
 New Delhi

320	Case No.: 23/16/83-ALC1/2014	Party Name: VISWAAT CHEMICALS LIMITED	Meet No/Date: 18/83-ALC1/2014 11.03.2015	Status: Case Deferred
	HQ File :01/83/050/00608/AM15/	RLA File :03/95/040/00584/AM15/	Lic.No/Date: 0310790581 29.10.2014	Defer Date:29.04.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 31.3.2015 issued by Deptt. of C&PC(Chem Div)(AKA). Re-listed for 29.4.2015.			

321	Case No.: 10/16/83-ALC1/2014	Party Name: MAXTECH INDUSTRIES LLP.	Meet No/Date: 18/83-ALC1/2014 11.03.2015	Status: Case Deferred
	HQ File :01/83/050/00595/AM15/	RLA File :03/95/040/00611/AM15/	Lic.No/Date: 0310790718 03.11.2014	Defer Date:29.04.2015
	Decision : The Committee considered the case as per agenda and noted that hard copy from RA, has been received and sent to DIPP on 20.1.2015. The case is re-listed for 29.4.2015.			

Case No.: 69/18/83-ALC1/2014	Party Name: KIRAN GLOBAL CHEMS LIMITED	Meet No/Date: 18/83-ALC1/2014 11.03.2015	Status: Case Approved
HQ File :01/83/050/00758/AM15/	RLA File :05/23/040/00339/AM15/	Lic.No/Date: 051039185 6 03.11.2014	Defer Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. Of C&PC(Chem Div) vide their U.O.No. 14011/61/2012-Ch.II dated 3.2.2015, the Committee decided to approve the case on repeat basis, as under :-

Export Item	Qty.	Import Item	Qty.
Potassium Silicate Glass/Lumps Chemical Item	1 Kg	Potassium Carbonate	0.942 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

323	Case No.: 74/18/83-ALC1/2014	Party Name: AADHUNIK INDUSTRIES	Meet No/Date: 18/83-ALC1/2014 11.03.2015	Status: Case Deferred
	HQ File :01/83/050/00763/AM15/	RLA File :03/94/040/00657/AM15/	Lic.No/Date: 0310790775 05.11.2014	Defer Date:29.04.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 29.4.2015.			

324	Case No.: 3/16/83-ALC1/2014	Party Name: SHIVA EXIM ENTERPRISES	Meet No/Date: 18/83-ALC1/2014 11.03.2015	Status: Case Deferred
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HQ File :01/83/050/00588/AM15/	RLA File :05/24/040/00343/AM15/	Lic.No/Date:0510391880 07.11.2014	Defer Date:29.04.2015
Decision : The Committee considered the case as per agenda and noted that hard copy from RA, has been received and sent to Deptt. of C&PC(Chem.Div)(AKA) on 9.4.2015. The case is re-listed for 29.4.2015.			

Case No.:2/14/83-ALC1/2014	Party Name:MADRAS FLUORINE PRIVATE LIMITED,	Meet No/Date:18/83- ALC1/2014 11.03.2015	Status:Case Deferred
325	HQ File :01/83/050/00488/AM15/	RLA File :04/24/040/00214/AM15/	Lic.No/Date:0410159758 17.11.2014
			Defer Date:29.04.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 29.4.2015.			

Case No.:4/16/83-ALC1/2014	Party Name:SNAM ABRASIVES PVT. LTD.,	Meet No/Date:18/83- ALC1/2014 11.03.2015	Status:Case Deferred
326	HQ File :01/83/050/00589/AM15/	RLA File :07/24/040/00256/AM15/	Lic.No/Date:0710107007 17.11.2014
			Defer Date:29.04.2015
Decision : The Committee considered the case as per agenda and noted that hard copy from RA, has been received and sent to DIPP on 9.4.2015. The case is re-listed for 29.4.2015.			

Case No.:5/14/83-ALC1/2014	Party Name:KHYATI CHEMICALS PVT. LTD.	Meet No/Date:18/83- ALC1/2014 11.03.2015	Status:Case Deferred
327	HQ File :01/83/050/00491/AM15/	RLA File :08/24/040/00319/AM15/	Lic.No/Date:0810133871 19.11.2014
			Defer Date:29.04.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 29.4.2015.			

Case No.:8/14/83-ALC1/2014	Party Name:LAKELAND CHEMICALS (INDIA) LTD.	Meet No/Date:18/83- ALC1/2014 11.03.2015	Status:Case Deferred
328	HQ File :01/83/050/00494/AM15/	RLA File :03/95/040/00971/AM12/	Lic.No/Date:0310791251 20.11.2014
			Defer Date:29.04.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 3.3.2015 issued by Deptt. of C&PC(Chem Div)(AKA). Re-listed for 29.4.2015.			

Case No.:25/16/83- ALC1/2014	Party Name:CHEMCON SPECIALITY CHEMICALS P LTD	Meet No/Date:18/83- ALC1/2014 11.03.2015	Status:Case Deferred
329	HQ File :01/83/050/00610/AM15/	RLA File :34/24/040/00211/AM15/	Lic.No/Date:3410040704 21.11.2014
			Defer Date:29.04.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4			

of HBP (2009-2014). The case is re-listed for 29.4.2015.

330	Case No.: 10/14/83-ALC1/2014	Party Name: SHIV SHAKTI TIMBER INDUSTRIES	Meet No/Date: 18/83-ALC1/2014 11.03.2015	Status: Case Deferred
	HQ File :01/83/050/00496/AM15/	RLA File :09/24/040/00478/AM15/	Lic.No/Date: 0910061296 24.11.2014	Defer Date:29.04.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 29.4.2015.			

331	Case No.: 24/16/83-ALC1/2014	Party Name: CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date: 18/83-ALC1/2014 11.03.2015	Status: Case Deferred
	HQ File :01/83/050/00609/AM15/	RLA File :03/94/040/00847/AM15/	Lic.No/Date: 0310791622 02.12.2014	Defer Date:29.04.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 29.4.2015.			

332	Case No.: 82/18/83-ALC1/2014	Party Name: SONGWON SPECIALTY CHEMICALS INDIA PVT. LTD.	Meet No/Date: 18/83-ALC1/2014 11.03.2015	Status: Case Deferred
	HQ File :01/83/050/00771/AM15/	RLA File :34/24/040/00242/AM15/	Lic.No/Date: 3410040790 16.12.2014	Defer Date:29.04.2015
	Decision : The Committee considered the case as per agenda and noted that hard copy from RA, has been received and sent to Deptt. of C&PC(PC.Div)(JS) on 12.3.2015. The case is re-listed for 29.4.2015.			

333	Case No.: 5/16/83-ALC1/2014	Party Name: J.D. JONES & CO. PVT. LTD.	Meet No/Date: 18/83-ALC1/2014 11.03.2015	Status: Case Deferred
	HQ File :01/83/050/00590/AM15/	RLA File :02/24/040/00176/AM15/	Lic.No/Date: 0210205393 29.12.2014	Defer Date:29.04.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 29.4.2015.			

334	Case No.: 6/16/83-ALC1/2014	Party Name: SHIV SHAKTI TIMBER INDUSTRIES	Meet No/Date: 18/83-ALC1/2014 11.03.2015	Status: Case Deferred
	HQ File :01/83/050/00591/AM15/	RLA File :09/24/040/00541/AM15/	Lic.No/Date: 0910061467 31.12.2014	Defer Date:29.04.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 29.4.2015.			

335	Case No.:2/18/83-ALC1/2014	Party Name:TINA ORGANICS PRIVATE LIMITED	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status:Case Deferred
	HQ File :01/83/050/00691/AM15/	RLA File :05/24/040/00475/AM15/	Lic.No/Date:0510392726 07.01.2015	Defer Date:29.04.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 29.4.2015.			

336	Case No.:81/18/83-ALC1/2014	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status:Case Deferred
	HQ File :01/83/050/00770/AM15/	RLA File :30/24/040/00050/AM15/	Lic.No/Date:3010103352 28.01.2015	Defer Date:29.04.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 29.4.2015.			

337	Case No.:86/18/83-ALC1/2014	Party Name:OREN HYDROCARBONS PRIVATE LTD.	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status:Case Deferred
	HQ File :01/83/050/00775/AM15/	RLA File :04/24/040/00267/AM15/	Lic.No/Date:0410160087 30.01.2015	Defer Date:29.04.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 29.4.2015.			

338	Case No.:1/18/83-ALC1/2014	Party Name:ITC LIMITED	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status:Case Deferred
	HQ File :01/83/050/00690/AM15/	RLA File :09/24/040/00658/AM15/	Lic.No/Date:0910061644 24.02.2015	Defer Date:29.04.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 29.4.2015.			

339	Case No.:87/18/83-ALC1/2014	Party Name:ADITYA SYNTHETIC	Meet No/Date:18/83-ALC1/2014 11.03.2015	Status:Case Deferred
	HQ File :01/83/050/00776/AM15/	RLA File :08/24/040/00444/AM15/	Lic.No/Date:0810134678 26.02.2015	Defer Date:29.04.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 29.4.2015.			

Date:16.04.2015
Place:New Delhi

Ram Sagar Panjjar
Foreign Trade Development Officer

Joint Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce
New Delhi